# CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

## INDEX SHEET

CAUSE TITLE 774-779 OF 1987
NAME OF THEPARTIES K.A. Siddigui Applicant
To and the second secon

#### Versus

Union of India Respondent

#### Part A.

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## CERTIFICATE

業

Certified that no further action is required totaken and that the case is fit for consignment to the recoord room (decided)

Dated 07-06-11

Counter Signed......

Signature of the Dealing Assistant

3/0

Transfer (S.M.)

# CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211C01

Registration No.

779

of 1987



APPLICANT (s) K. A. Siddigai.

RESPONDENT(s) U.O. I. Hoolege Engineer-c'n-Cheel Military

Engineering Service New Delli + 3 others

#### Particulars to be examined

#### Endorsement as to result of Examination

- 1. Is the appeal competent?
- 2. (a) Is the application in the prescribed form?
  - (b) Is the application in paper book form?
  - (c) Have six complete sets of the application been filed?
- 3. (a) Is the appeal in time?
  - (b) If not, by how many days it is beyond time?
  - (c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation/Vakalatnama been filed?
- 5. Is the application accompanied by B. D./Postal-Order for Rs. 50/-
- 6. Has the certified copy/copies of the order (s) against which the application is made been filed?
- 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
  - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly?

43 48 48, 60-6-filed

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4.

निर्देश आवेदन रजिस्टर में सं०

No. in Reference Application Register Appeal

अपील अनिकरण Appellate Tribunal

अपीलार्थी

Appellant

आवेदक

Applicant

अपीलार्थी आर्वेदक

Appellant

Applicant

वनाम

٧s.

प्रत्यर्थी

Respondent

प्रत्यर्थी द्वारा Respondent

बादेश की कम संख्या और तारीख Serial number of order and date

संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो Brief order, mentioning reference, if necessary

पालन, कैसे हुआ और पालन करने की तारीख How complied with and date of compliance

1.100) langers on Stake Ad to 13:11-07.

13.11.0) Hon G. S. Sharma Jim

Cornel, the case is adjourned. bo 1.12 07

Woongly listed today. List before const a 22/12/57 as prayed by Counsel for applicant Reply not flux 50 for.

Case not reached adjoined to , 20-9-90 25/5. BOC 20-9.90 No Setting pour to 28-11:90 28.11.90 Hon. mr. Justice K. Hady, UC Hon, Mr. M. M. Snigh On the oreguest of counsel for respondents care is rejourned to 11.1.91. for hearing m, 11-1-91 No sitting Adj to 29.1.91 29:1-91 Mo. S. Imp Alf h 5:3.9) Hos. Mr. Justice 1. C. Srivadam Vo. Applicant i person. Elvoi K-C. Sinha for Respondents. Herod the parties. Judgment RESERVED Excuest the Am

22.9.8 Han. D.S. Misser, Am Hon-a.S. Sharme, JM Eri S. K. chambhry files variabationne en behaf y sere apolicant nd sequests to adjournment of the Case. e case No resourne to 25.x. 1988 & heary. 2.9.88 um Hon. A. S. 122. 529, Am. Shi R.C. Sharma files his vokaletnama 25/2/00. on behalf of the applicant, the repust for an adjournment. Ho one is present on belief of the grespondents The Case is adjourned to 21-11-88. Am. 25-11-88 Adjourned to No Selling. 121/11 for other the heaving. non des misme, And July person is present.
The opper court recommend conserved conserved on the restor during from learned conserved for the restor during the large to 24-1-29.

The case is adjourned to 24-1-29. 211180 25-11-00. Ly. J.M.

(long

IN THE CENTRAL ADMINISTRATIVE TELBUNAL GIEQUIT RENCH AT LLCONO. O.A./D.A. No. 779 1987. K. A. Suldiqui Applicant(s) Versus Respondent(s) Orders 24-1-013 non. D. S. misra, Am. non. T. Showing, In She S.C. Chandhay for the applicant is present and files troo applications. On the repust greceived from Shi kic Sinha for respondents the Case is adjourned to 25-1-019 for chisposal of the applications. Nego Han. D. S. Misse, Am Hon-G-S. Sharme, Ju Sri K.C. Simha, leavined Courd to the nopulants is present. On the request received on behalf of learned Comort for the applicant the case do adjourned to 24.2.1989 for his.

25.1.89

Y.1.89

St.No.

C.M.A. No. 8/89(L) in



O.A. No.779/87

Hon' Mr. D.S. Misra, A.M. Hon' Mr. D.K. Agrawal, J.M.

30/3/89

X

Shri K.C. Sinha learned counsel for the respondents requests for further time to file meply to the application for amendment as well as, the petition for grant of interim relief. He is allowed to do so within 3 weeks. A request for adjournment of the case is also received on behalf of the applicant. List the case on 9.5.89 for hearing.

Duogn J.M.

(sns)

A.M.

by the learned country for lite updle.

Hon' Mr. G.S. Shama, J.M. Hon' Mr. K.J. Raman, A.M.

9/5/89

The petitioner in person and Shri K.C. Sinha, learned counsel for the respondents are present. Shri Sinha files objection against the amendment application, as well as, against the request of interim relief. On the request of the applicant, the case is adjourned to 26-5-89 for orders.

A.M.

J.M.

(sns)

26-5-89

no sitting. Adjourned to 13-7-89 for order.

Self B.o.C.

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW ORDER SHEET REGIST TION No. 779 of 198 ? K.A. Siddigni VERSUS-Union of India 2 ors. DEFENDANT RESPONDENT Brief Order, Mentioning Reference How complied if necessary with anddate of compliance Mr D.K. Agrawal, J. M. OK Metice receil. to the harmed count applicant is present in pendon. heary on 210 04 0 the request received on behalf of late consider K.P. Suhar Learned counted for pordonts the core is a groumed 29-9-89 (Last Friday of the inly onthe) as acquested by Shu K.C. Suiha, r heaving defore sight Member

7. m.

(24)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD



O.A. No. 779 of 1987

199

DATE OF DEC IS ION March 1991

K.A. Siddiqui

Petitioner

The applicant in Person/
Shri G.D. Mukherji

Versus

Versus

Union of India and orc Respondent S

Shri K.C. Sinha

Advocate for the Respondent(s)

CORAM \$

The Han'ble Mr. Justice U.C. Srivastava, V.C.

The Hon ble Mr. A.B. Gorthi, A.M.

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the Sudgment?
- 4. Whether to be circutated to all other Benches ? .

Ghanshyam/



# CENTRAL ADMINISTRATIVE TRIBUNAL ALIA HABAD BENCH

Registration O.A. No. 779 of 1987

K.A. Siddiqui ... Applicant

versus

Union of India and others... Respondents
Hon ble Justice U.C. Srivastava, V.C.
Hon ble A.B. Gorthi, A.M.

(By Hon ble A.B. Gorthi, A.M.)

The applicant K.A. Siddiqui, aggrieved by an order dated ll-10-1982 transfering him from Lucknow to Babina has filed this application under section 19 of the Administrative Tribunals Act, 1985.

The applicant was serving in the office of Garrison Engineer (West), M.E.S. Lucknow with effect from 2-5-75 as Superintendent B/R Grade II. Chief Engineer, Central Command issued a general order dated 28-5-81 directing the transfer of two Superintendents B/R Grade II from Lucknow to Babina. The order says that the transferees should be either volunteers Clongest stayees. Garrison Engineer (West), who was to implement the order, drew a panel and picked up the name of the applicant for transfer to Babina. Accordingly a transfer order was issued on 28-1-82. The applicant represented requesting for a posting to a place nearer to Lucknow so that he could pursue some of his Court cases. He was then offered a transfer to Mamaura, a place nearer Lucknow on the condition that his stay tenure at

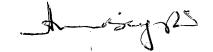
And soys



#### :: 2 ::

Mamaura would be only for one year. The applicant turned down the offer and refused to move when the final transfer order was issued on 11-10-82.

- 3. The main grievance of the applicant is that he was neither a volunteer nor the longest stayee and hence should not have been transferred to Babina. He also challenged the competency of the Garrison Engineer (West) to issue the impugned transfer order. The applicant appeared before us and argued his case. He urged that his move to Babina would result in under hardship to him in the matter of his children's education.
- 4. The applicant what had a tenure of 7 years at Lucknow. As an employee of M.E.S., he knew that he was liable to serve any where in the country. The office of Garrison Engineer (West) carefully worked out a panel and found that from among the candidates due for transfer, the applicant was the right candidate to be posted at & Babina. On humanitarian considerations, he was even offered a berth in the office of Garrson Engineer Mamaura, but he refused to accept the same and became adament. He refused to accept the movement order, did not join the office of Babina and thus remained an absentee.
- authorities who ought to have initiated disciplinary action against this errant official. In fact the applicant argued, rather xx convincingly, xx that since no disciplinary action was initiated against him, he would be deemed to be on duty and not an absentee.



- transfer order issued was legal and just and fair.

  Admittedly the competent authority to order the transfer was the Chief Engineer, Central Command and not the Garrison Engineer(West) Lucknow, who signed the impugned transfer order. Ahnexure—CA—1, which is a letter from the Chief Engineer, Central Command clearly shows that this constituted authority for the issue of the transfer order. Although the letter directs that 2 Superintendents B/R Grade II should be transferred to Babina, without mentioning the names of the candidates, we do not find any impropriety in it. Moreover, copy of the final transfer order issued under the signature of Garrison Engineer (West) was endorsed to the Chief Engineer, Central Command.
- 7. As regards the question whether the applicant was the longest stayed or not, we are convinced that he was among those who had stayed more than 6 years at Lucknow and that keeping in view the transfer schedules of others details of which was have been elaborately mentioned in the counter affidavit on behalf of Respondent no.i, the selection ing of the applicant for posts to Babina cannot be said to be either arbitrary or unfair. Absence of malafide is established by the fact that the concerned authorities agreed to post him to Mamaura for a year.
- 8. In the result, we dismiss the application, but make no order as to costs.

MEMBER (A)

VICE CHAIRMAN

(sns)

March 15, 1991.

Alla habad.

(A)

Reg. No 779 R 1987

Control Administrative Tributal

Additional Bench At Allahabad

Date of Mesoide

by Boss Sy Registrar.

OF 1987.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

### ADDITIONAL BENCH: ALLAHABAD

INDEX

IN

REGISTRATION NO.

Applicant K.A.Siddiqui. Versus Respondents. Union of India a& others. Particulars of the papers APPLICATION ANNEXURE NO.1. 2. Copy of the movement order. ANNEXURE NO. 2 copy of the Policy Letter ANNEXURE NO. 3, 3(a) & 3(b) Copies of the appeals ANNEXURE NO. 4& 5 Noted for 31.8.87 Copies of the Representations. ANNEXURE NO. 6 Copy of the Letter Dt. 30.12.86 ANNEXURE NO. 7. Copy of the letter Dt. 24.3.1987. ANNEXURE NOS. 8, 9 & 10 8. Copies of the appointment letter as Defence Helper. 9. Postal Orders.

DATED: 26 AUGUST, 1987.

G. D. MUKERJI )
ADVOCATE

COUNSEL OFOR THE APPLICANT



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

ADDITIONAL BENCH :

ALLAHABAD.

# APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL'S ACT, 1985.

For use in the Tribunal's Office.

DATE	OF	F	LING	•	
REGISTR	ATIC	)N	NO.		•

(Signature of the Registrar)

#### BETWEEN

K.A.Siddiqui, son of Late Khalik Ahmad Siddiqui Siddiqui Siddiqui, Resident of 191/13 Bagh Sher Jung, Lucknow, at present posted as Superintendent B/R Grade -II in the Office of Garrison Engineer (West), 11m Sardar Patel Marg, Lucknow-Cantt.

Applicant.

#### Versus

- 1. The Union of India, thhrough
  Engineer-in-Chief, Military
  Engineering Service, Kashmir House,
  New Delhi.
- 2. The Chief Engineer, MES, Central Command,
  Lucknow.



So at

- 3. The Zonal Chief Engineer, Lucknow Zone Lucknow.
- 4. The Garrison Engineer (West), 11, Sardar Patel Marg; Lucknow- Cantt.

RESPONDENTS.

#### DETAILS OF THE APPLICATION

#### 1. PARTICULARS OF THE APPLICANT

- (i) Name of the Applicant : K.A. Siddiqui
- (ii) Name of the Father : Late Khalil Ahmad Siddiqui
- (iii) Age of the applicant : 52 years.
- (iv) Designation and particulars of office(Name and station) in which employed or was last employed before ceasing to be in service.

Superintendent B/R
Grade-II in the
Office of Garrison Kr
Engineer (West), 11,
Sardar Patel Marg,
Lucknow Cantt.

(v) Office Address

- As above.
- (vi) Address for service of all all Notices.
- 191/13 Bagh Sher Jung, Lucknow.

### PARTICULARS OF THE RESPONDENTS

- (i) Name of the Respondent
- (ii) Name of the Father
- (iii) Age of theRespondent

(1) The Union of India, through Engineer-in-Chief, Military Engineering Service, Kashmir

House, New Dolhi.





(iv) Designation and particulars of office (name and station) in which employed.

KAN KORRINGKANDER KYN

- (2) The Chief Engineer MES, Central Command, Lucknow
  - (3) The Zonal Engineer Lucknow Zone <u>Lucknow</u>
- (4) The Garrison Engineer (West), 11, Sardar Patol Marg, Lucknow.

(v) Office Address

As above.

(vi) Address for service of notices.

As above.

PARTICULARS OF THE ORDER AGAINST WHICH APPLICATION

#### IS MADE

1. Order No.

2. Date.

3. passed by.

4. Subject in brief.

Amend ment in Corporation Vide order all, 29,9,82 11) Order 10 120545/3213/B, C(1) de

98"JON 1982

applicant movement order issued by the Competent

Authority, nor T.A./D.A.

for his move from Lucknow

to Bobina. Menora wild allo for device of flay and allows.



#### 4. JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

#### 5. LIMITATION

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act, 1985.

#### 6. FACTS OF THE CASE

The Facts of the case are as follows :-

6(1) That the applicant was posted as Superintendent B/R Grade-II in the Office of Assistant Garrison Engineer (Project)independent, Lucknow.

6(2) That on 28.7.1982, the post of Assistant Engineer Garrison (project) Lucknow was up-graded and are designated as Garrison Engineer, Lucknow, hereinafter referred to as Respondent No. 4 and the application was regularly absorbed in the regular establishment

H.A.

K21



of the respondent No. 4 .

6(2) i That The Posting order of the appheaut-(See reverse of Page 4)

6(3) That the applicant was transferred from GEWest Lucknow to GEBabina, vide Movement Order No. 1010/BR/1634/E1, dated 11th October, 1982. A true copy of the aforesaid Movement Order dated 11th October, 1982 is being filed herewith and marked as ANNEXURE NO. -1 to this application.

LIT Oct-74,214May

Engineering Service, New Delhi has promulgated vide better dated 30th December, 1983/the policy for transfers of MES Personnels. A true copy of the aforesaid Police Promulgated by the Respondent No.1 vide his letter dated 30th December, 1983 is being filed herewith and marked as ANNEXURE NO. 20122 to this application.

- 6(5) That the posting of the applicant could only be made by the Chief Engineer, Central Command, in accordance with para 5 of the aforesaid policy letter (Annexure-2 above), and also in accordance with para 6 of letter de 17 Koci-1974 (Ann-2a) and Dara 9 of letter de 30 dec 1983 (Ann-2)
- 6(6) That from a bare perusal of the Movement Order(Annexure-1 above) it would be abundently clear that the authority for the move of the applicant quoted has been issued by

£27



the Chief Engineer, Northern Zone. It may respectfully be submitted that the Chief Engineer, Norther Zone/Lucknow Zone has no authority to order the transfer of the applicant from Lucknow to Babina.

6(7) That in accordance with paragraph 9 of the Policy Letter promulgated by the respondent No. 1 (Annexure-2) above it is clearly stated that the longest stayoe in one particular station will be the first person may be transferred. But it may respectfully be submitted that the applicant not the longest stayee at Lucknow, but he was arbitrarily and in a most illegal manner transferred by the Chief Enfineer, Lucknow Zone, hereinafter referred to as Respondent No. 3, for reasons best known to him. At this juncture it may be stated that Chief Engineer, Northern Zone has been re-designated as Chief Engineer, Lucknow Zone .

£3/

6(8) That since the movement order

Rabile, was issued by an incompetent authority, moreover the applicant was not the longest stayed at Lucknow so the applicant preferred an appeal in accordance with the provisions of paragraph 25 of the Policy Letter issued by the Respondent No.1(Annexure-2)

A 21)

True Copies of the appeal and representations filed by the applicant against his arbitrary and illegal transfer and that too by an incompetent authority from Lucknow to Babina dated 1874 October, 1982,

filed herewith and marked as ANNEXURES-3, 3(a),

(34) and 3(b) to this application.

6(9) That copy of the aforesaid appeal was received in the Office of Chief Engineer, Central Command, hereinafter referred to as Respondent No. 2, on 18.10.1982.

or Respondent No. 3 have not decided the above appeal of the applicant, nor has the respondent No. 4 issued any Movement Order to the applicant for his move from Lucknow to Babinar Movement.

6(11) That the applicant is regularly www working in the Office Garrison Engineer, West, but the applicant is not being paid, nor his he allowed to sign the attendence register.

£9.1



6(12) That the applicant did not receive any reply from the Respondent No. 2 or Respondent No. 3 regarding his appeal against the order of transfer from Lucknow to Babina. The applicant made several representations, but he was informed by the Respondent No. 4 that he has got instructions not to correspondence or talk to you from Respondent No. 3.

6(13) That when the applicant did not receive any reply to his appeal from Respondent No. 2, the applicant made several representations to the Respondent Nos. 1, 2 and 3, but till date the applicant's appeal has not been decided, nor has he been issued with any movement order for T.A./D.A. . True Copies of the representations dated 12th October, 1988 and 26th June, 1986 made by the applicant are being filed herewith and marked as ANNEXURE NO. 4 and 5 to this application .

6(14) That by letter dated 30th December,

1986 the respondent No. 4 had informed the applicant that the applicant stands transferred to GE Babina, and that he should report the above formation accordingly. This letter of the Respondent No. 4 was received by the applicant on 24.3.1987. A true copy of the aforesaid letter dated 30th Devember,



ANNEXURE NO. 6 to this application. True

Copy of the Respondent Nol 4's letter dated

24.3.1987 addressed to the applicant is also
enclosed herewith and marked as ANNEXURE NO.-7

to this application.

6(15) That it may respectfully be submitted that from a bare perusal of the Respondent No. 4's letter dated 30th December, 1986 (Annexure-6 above), it would be abundently clear that the applicant is being told to move without any movement order or T.A./D.A.

6(16) That it may respectfully be submitted that no person can move without a proper movement order, otherwise the unit, in which he is transferred will not accept him, nor issue any part one order.

6(17) That the applicant is being deliberately harassed by the respondents, firstly by way of not giving any movement order for his move from Lucknow to Babina,

secondly neither paying the applicant his T.A./D.A. and thirdly not giving him his pay and allowance from November, 1982 till date.



6(18) That the applicant is willing

Memora

to go from Lucknow to Babina on transfer, even

though the transfer has not been made by a

Competent Authority, but the respondents

deliberately not issuing him any proper

movement order nor giving him his T.A./D.A.

and also not payinghim his monthly pay and

allowances.

respectfully be submitted that the applicant has not been charge-sheeted for any offence of mis-conduct and no disciplinary case is pending against him. It may respectfully be in case the respondents felt that submitted that/the applicant is deliberately not going to his new appointment, then the respondents could have charge-sheeted him for dis-obtdience of their orders.

as Defence Helper in many enquiries and proceedings, which are drawn up against various civilian employees, and it is settled rule that a Defence Helper had to be a Central Government Servant, but inspite of this, the applicant is not being paid his regular pay and allowances every month.

True Copies of the letters dated 2.4.1984,

10.2.1984 and 6.5.1987 issued to the applicant by various authorities and Enquiry Officers for

129

(,11),

appearing as Defence Helper in several cases are being filed herewith and marked as ANNEXURE- 8, 9% 10 to this application.

6(20) i del allawed. 6(20) ii Sel venire of Page (10)

### 7. DETAILS OF THE REMEDIES EXHAUSTED

The applicant declares that he have availed of all the remedies available to him under the relevant service rules etc.

# 8. MATTER NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT

The applicant further declares that he had not previously filed any application, writ petition, or suit regarding the matter in respect of which this application has beenmade, before any court of law or any other authority or any other bench of the Tribunal and not -d nor any such application, writ petition, or suit is pending before any of them.

RELIEF SOUGHT

It is, therefore, most respectfully prayed that this Hon'ble Trilbunal may be pleased to issue:

(i) writ order or direction in the nature of mandamus commanding the respondents to issue the applicant a proper movement order

May 1



(12).

for his posting from Lucknow to memora Babina, and to pay his T.A./D.A. according to law.

# 9 (1) a See venere of Page #1

(ii) issue any other writ order or direction which this Hon'ble Court may deems fit and proper in the circumstances of the case.

# quija See reverse of Page 11

(iii) to award the costs of this application in favour of the applicant.

#### GROUNDS

- (A) Because the transfer order from Lucknow to Babina in respect of the applicant has been issued by an incompetent authority.
- (B) Because the applicant was not the longest stayed at Lucknow and in accordance with the policy issued by the Respondent No. 1 the applicant could not be transferred.
- (C) Because the applicant's appeal, against his order of transfer from Lucknow to Babina has not been decided by the Respondent No. 3.



(13)

(D) Because the applicant has not been issued with a proper movement order after filing of his appeal before the Respondent No. 2.

# D(1) See vevere of Page 12

(E) Because the applicant has not been paid any T.A./D.A.

10. INTERIM ORDER

Not applied.

11. NOT APPLIED.

12. PARTICULARS OF THE POSTAL ORDERS IN RESPECT
OF THE APPLICATION FEE

(1) Number of the Indian Postal Orders:

<u>50</u> 568380

(2) Name of issue Post Office:



#### 13. LIST OF ENCLOSURES

As mentioned at page No. 1( Index)

#### VERIFICATION \_ 14. XX

I, K.A. Siddiquit, son of Late Khalil Ahmad Siddiqui, age 52 years, working as Superintendent B/R Grade II, in the Office of Garrison Engineer (West) (Project), 11, Sardar Patel Marg, Lucknow Cantt. Resident of 191/13 Bagh Sher Bang, Lucknow, do hereby verify that the contents of paragraphs 6 are true to my personal knowledge and are believed to be true on legal advice and that I have not suppressed any material

on legal advice and facts.

Air | Kumar Bated: 25.8.87.

Advocali Place:

(Signature of the Applicant.)

Licke/UE/ I

Gurrison Engineer (Nest) 11 Surder Parch Road Luciaca: 325 002

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bies/ 430885 Shai ka Siddayul. Supda Wa ada II

### residental agretical a

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withy a Ge NZ Employed letter No A20545/2213/E16(I) detect 20 Jan 82, and 1205-tylon/01/1216(A) Colled US Ups U2.

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TATOA and Johalna p exted is admissible.

New will subsize the following to this office before leaving office :-

a) Clereamos Certifiauto

Departure apport (b)

of cours comp

Is may please as noted that your p by ead elloweness for the month of Ow82 (Oct 8%) and enwards will be claimed by your New Leamation only after errival there.

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He Di EC Instract & Allie Concellate of order on appeal escelle the in 112 hours office horaschautheil his point and be queen EIR 117 hours office our cannot verse form

herold with ter perfecue The pay and allowances for the month of USE/B 0082 (20 13) in Inspect of above named individual has

trem claimed at the following rates :-

MA Mhan 700/-105,00 339,50 294/-13,25 44.70

20/- r.h

Devictions

150/-155775 GPF INC NO

游作。由于 210 284/id lies

13,25

44.70 = 57,95,

Date of joining I 16,2,61

Date of birth is 23-5-35 GL Availed -

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(A)

#### ANNEXURE\_2

# Appendix'A' to EinC's Branch Ag/o letter no. 70040/HIC (1)dt 3012.86

INSTRUCTION AND LINES REGARDING TRANSFER OF CIVILIAN SUBORDINATE OF THE MSD OTHER THAN TO TENDRE STATION INSTRUCTION

- The bread principles under which transfers of GP 'C' and CP 'D' Civ. subordinates are to carried out are stipulated in Ministry of Defence O.N.NO.13(1)/70/D (Appts) dated 20 Nov. 72 and 33(4)/73/D(Appts) dated 31 May 79. As laid down there in GP 'C' and ID' personnel should not normally be transferred from one station to another except to meet the following contingencies?
  - (a) Adjustment of surplus/ Deficiencies.
  - (b) promotion.
  - (c) Compessionate ground/factual basis.
  - (d) Exigencies of service or administrative requirements.
- 2. The Government has further emphasised that specially in case of GP 'D' employees transfers should be escorted to under very special circumstances.

## TURNOVER FROM NOW TENURE STATION

No cumpulsory turn over from non-tenure stations will be made after completion of and period of service except to rater for turn over from tenur

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stations or to meet the job requirements.

The staff employed on executive duties or where financial dealings and contacts with the public should be made, the turnover should however be carried out. We person should be allowed to hold a particular sensitive appointment for a period of more than 3 to 4 years, It will be ensured that personnel posted to out stations are not due for posting to tenure station and they are also the senior most in the stations.

- can be ordered by the CE Command CE Zone/CWE

  (Highest Officer in the station). But the Command C

  will order postings outside the station." The

  following guide lines ares suggested:-
  - (a) Gde IIs should be turned over from one Division to another Division within the same station. If that is not possible because there is only one division in the station, they should be transferred from one sub division to another sub-division in case of B/R Gde IIs and from one section to another section for Supvr B/S Gde II and E/M Gde II by the GE.

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- (b) Gde Is should be turned over from

  Executive to staff and vice-verse.

  They should be moved from one division
  to another division. In case there is
  only one division in a station, they
  shall be transferred to another station.
- (c) Clerks working in a constitute section will be transferred to another division if any such exists in that station. If no such flivision exists, they will be adjusted within that station station in non-sensitive sections by the GE.

### POSTING ON ADMINISTRATIVE GROUNDS

to tenure stations or other normal stations on administrative grounds. Where it is considered that such a stop is absolutely essential, prior personal approval of the Chief Engineer/ Addl. CE Command will be obtained. If an individual to be posted out on administrative grounds happens to be due for posting to a tenure station, he will be posted out to a tenure station even if this involves posting out of turn. The Chief Engineer, Command will inform full details to

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E\_inC's Branch s\_imultaneously in a form of state\_ment or case. For individuals protected against transfer, prior approval of E\_inC will be obtained.

### LIABILITY FOR ALL INDIAS SERVICE

Non industrial personnel are Command based and Industrial personnel are Area based.

Normally their postings should be restricted to the Command/Area respectively. If due to becoming surplus a situation arises for posting out of Command/Area then the junior most who would otherwise have been retrenched/reverted will be posted out. In case of surplus promotees to be posted out of Command, the provision of para 10 below will be followed.

# ENBLOCK MOVE OF OFFICES/WORKS UNITS

8. In the oxigencies of service, situations may arise when offices/works Units are asked to move emblor to other locations. In such cases the personnel to be moved should be selected based on their length of service in the station i.e. the longest stayee should move by making local adjustments.

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#### LONGEST STAYEE

9. When transfers are inevitable volunteers will be given preference. In the absence of volunteers, the longest stayee will be moved. In determining the longest stayee in a station all MES units located in that station including satellite stations will be taken into consideration. The seniority in that station will be decided by the Chief Engineer, Command. Grouping of various Units in a station including adjacent locatities will be decided by the Chief Engineer, Command and intimated to lower formations for information of all concerned in advance.

#### POSTING ON PROMOTION/SELECTIONS POSTS

will decide as to how many promotees will be adjusted within that Command and how many will move out. This decision will be primarily guided with a view to balance the deficiencies in all the Commands. If promotees within that particular Command, the surplus promotees will be posted out in other Commands if volunteers are not available. Before any promotee is adjusted even within the Command, the longest stayee amongst the promotees in non-tenure stations in a Command will move to other Command as allocated. The period to determine the longest stayee for this

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purpose will be from the time he returned last from a tenure station. Thereafter, the left over will be adjusted within that Command based on the seniority in their respective stations. The promotees \*\*t\*\* transferred to other Commands will be adjusted in the tenure stations of the receover Commands.

In case there is no vacancy in tenure station, the promotees will be posted to a non-tenure station, with the prior personal approval of the CE of receiving Command. That non-tenure station will be treated as tenure station for the concerned individual for all puposes. On completion of normal tenure of two to three years as the case may be, they will be repatriated to parent Command by the CE of the parent Command on receipt of repatriation from one the same lines as far repatriation will be without replacement unless volunteers are available.

11. Instances may arise when an individual has to move out on adher promotion to another station either within or out side the Command, At the time of regular DPC, if this individual does not make the grake or his seniority is altered in the DPC panel, he will continue to serve in that station where he was posted on adhor promotion.

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ADJUSTMENT OF SURPLUSES WITHIN AREA/COMMAND /
INTER COMMAND

rendered sumplus by reduction in the authorised strength and their adjustment in the same Command becomes necessary, the longest stayee in the station will be posted out. In the case of postings involving inter-command transfers the junior most person in the grade within the Command will be declared surplus.

In case of industrial personnel when transfers are involved due to exigencies of service within the Area, the longest stayee will be posted out. In the case of industrial personnel rendered surplus due to reduction in the authorised strength and if their adjustment outside the CWE Area becomes necessary, the junior most in the grade will be posted out.

In all the above cases the volunteers will be given preferrence.

#### TIMING OF TRANSFERS

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15. Care will be taken to ensure that transfers are avoided as far as possible during

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the middle of the academic year and any exception should only be to meet a really emergent requirement in the exigencies of service. It will be desirable to give three months time in the posting order for the move to be completed to enable an individual to sort out his personal administration. However, moves on administrative gorunds, should be implemented forthwith.

#### AGE FACTOR

- or over should not be transferred except at their request to station of their choice. However, if they have to move on promotion and if there is no clear vacancy in the station where they are serving, they will still be moved irrespective of the consideration of age.
  - (b) For the above purpose the age to be considered will be the date of issue of posting orders by CE Command.

## COMPASSIONATE POSTINGS/MUTUAL TRANSFERS

- 17. Following guidelines for compassionate postings will be followed:-
  - (a) Individuals should themselves apply for compassionate postings through proper channels. Applications from

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relatives or receifed directly should be rejected and attempt to bring outside pressure should be discouraged.

- (b) Applications on domestic grounds should be verified in consultation with civid authorities, if the CWE/CE Zone is not satisfied of the genuineness of the grounds.
- (c) Applications on medical grounds should be accompanied by appropriate medical certificates from Authorised Medical Attendant (where AMA is not available, from Registered Medical Practioner) indicating the nature of illness and justification for transfer of the individual.
- (d) CEs Commands should order a board to assemble every six months to screen these requests.
- (e) Compassionate postings shall only be affected against clear vacancies failing which against volunteers. All compassionate transfers will be ordered at the expense of the individual only.

18. Applications for mutual transfers may be considered by Chief Engineer Commands for reasons other than on compassionate grounds.

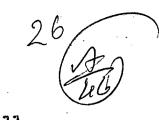


- 19. To avoid grant of undue benefit it will be ensured (Before compassionate/mutual transfers are accepted and orders are issue that affected persons are not due for posting to tenure stations.
- 20. All mutual grant postings and those on compassionate grounds will be at the expence of the individual except when he has crossed the age of 55 years when the posting could be at Stage Expense.
- 21. Mutual transfer is not be preated as a compassionate posting and not protection can be claimed by the individual.

#### FEMALE EMPLOYEES

- posted to Field Service/Concessional Area and non-family stations except on their own requests They may, however, be posted to a station where normal living facilities are available on the basis of their seniority of stay.
- 23. Where the spouseof the employee is an employee of the Central Government request for posting will be favourably considered

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and if accepted, will be treated at par with the requests for compassionate posting. If approved, the persons will be placed on the waiting list par for a compassionate posting.

# CIVILIANS

The ratio of the MES Militarised Cadre 24. and Civilians will be maintained, on station basis and not on Unit/formation basis. No cumpulsory posting on this account from a station where more civilians than authorised, are held, will be made. The imbalance of vacancies will be sectified gratually. No civilians can claim betention ob will be retained in the station Command against quota reserved for militærised cadre unless such vacancies are specifically released by the E\_inC's Branch.

if any against the Representation posting orders, will be made by the affected in vidual within 15 days of the receipt of posting order in the conderned office. When the representation received through proper channal



is considered and rejected by the CE Command, the concerned individual will move without delay." Contingency may arise when the individual not being satisfied with the decision of the Chief Engineer, may represent his case to the E-inC's. The move of the individual will not be hold on this account. In case the decision of the E-inC is in favour the individual will be brought back at Government expense in the first available vacancy.

Avil Kuman

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TRUE COPY.

#### Annexure - 3

To

Garrison Engineer (West)
Lucknow

POSTIN TRANSFER OF SERI K.A. SIDIOUT SUPDIBLEMENT AGAIN TO BABINA AFTER CANCELLING THE

sir,

The applicant most humbly beg to stat as under:-

1 was called by GE(West) Lucknow in his office and w-as asked to receive the movement order.

That on that povementorder the following comments of Refine graceve in manened when my interview with CEC Lucknow and E in C in turn be arranged on the following grounds:-

- (i) The transfer is violative of E\_in\_C transfer polucy.
- (ii) I am not suppus therefore can not be transferred.
- (iii) After cancelling the previous order of move to Babina on appeal the office of GECC Lucknow has exhausted its power and has become functus officio and left with no power to recondider or reissue the orders for Babina.

I may please be intimated the letter No through which the above remarks endorsed on movement order have been furthe transmitted to G W E seeking further action and advice please.

Dated 18 Oct 22 Wours faithfully,

Copy & fo: (RA Sidiqqui)
Supdt B/R GDe II

1. GE CC Lucknow 2. GENT Lucknow 3. CWE(P) Lucknow

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# Annexure No. 3(a)

CHIEF ENGINEER
CENTRAL COMMAND
LUCKNOW.

# POSTING TRANSFER

R/Sir,

with due respect it is submitted that applicant posted to G.E. Babina in flagrant violation of B.M.C. transfer policy. Therefore in that grant application made an appeal in 03 April 82,

That transfer order for G.H. Babina was cancelled Memora and applicant was posted to G.H. (R.C.P.) Morrover vide G.B. CC LKo Letter No. 910 127/6/121/B C(1) at 18

August 82.

That GH (West) Lucknow so far has not issued in movement order for Memora.

That G.B. (West ) LKo tried to Severy upon the applicant movement order for G.E. Babina hased on order of in carry applicant authority who was not applicant authority who was not applicant individual one district to other district or zone.

That in request that attack cancillation order

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op posting for memora with the resperaling o rder for G.E. Banina the did not agree that G.E. West did not accede bether expest.

The applicant in all Sincerity still prays.

That though applicant is still born in strength of G.E.

(west) Lucknow or posting order G.E. memora suit stands

but applicant will accept the memora order for G.E. Barbina

if is issued under authority hand can issue posting order

from one station/zone and of other station and zone and

interiors of movement order TA/DA for travelling and paid as

the applicant is financially is not in a position is bear

interesponse of move as he and his family has started

affection

facing applicant retrouble and convenience

Your's Faithfully

Anil Kumar

K.A. Siddiqui 191/13 Bagh Sher Jung

Lucknow

st. 10/1/1983

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John Mark

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Regd, No. 4764 dt. 26 July 1986

APPEAL

ENGINEER IN CHIEF
ARMY HEAD QUARTER
NEW DELHI

# POSTING TRANSFER Shri K A Siddiqui Supertindent B/R Gde II

Respected #sir,

The humble submission is as under:-

- That the applicant was transferred to G.E. Babina vide C.E.N2 Lucknow letter no. 120545/3213/E,c

  (i) d ated 28th Jan. 82 under authority CB CC Lucknow

  No. 910127/6/195 E (i) dated 28th May 81.
- 2. That AGA (PO (indep) Lucknow vide hims letter no . 1010/BR/1545/E dated 29 March 82 intimated the above posting.
- That the applicant preferred an appeal against fine Posting to GB Babina at Postings Stage in 03 April 82...

That the applicant received a letter no.

1010/BR/1625 f or dated 26 August 82 from ACEP)

(indep) Lucknow and c-ame to know that his posting

AB-



order for GB Babina has been cancelled and posted to GB (RCP) Memora vide CB N2 letter no. 120545/3329 /EC(1) dated 23 August 82 under the authority of CB CC Lucknow no. 910127 16/121 EIG(1) dated 18 August 82.

- That mo-vement order gr for GB(RCP)

  Memaura was not issued by AGF# (P) (indep) Lucknow

  and f-inally in the manWof July AGR(P) (index)

  Lukknow was the up graded at GR(West) Lucknow Vide

  E.N.C.S.Br. Army H.R Letter No. A/08198 AGR WPC/

  Adt. 31 July 82 and started functioning from Sept 82.
- 6. That GF (West) Lucknow paid the applicant Salary for Thu mark of Sept 82.
- 7. That Gr. (West) Lucknow issued a movement order No. 1010/BR/1634/ E<sub>2</sub> dated 11 october 82 under incompetant authority CBNZ Lucknow No. 12054/3213 EiC(1) dated 28 Jan and 120545/com./401/Eic (1) dated 06 October 1982.

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8. That the applicant indorded few remarks in that Financial Movement order for Babina and appealed for arranging rules view of CB CC Lucknow. which So far has not been arranged not replied back.



- 9. That applicant vide his letter dated 18
  October 1982 copy of CE CC Lucknow CENZ Lucknow
  intimated the fict and desimed to know the letter
  and date through which that remarks were transmited.
  to CECC Lucknow.
- That Since GE(WEST) Lucknow did not pay the applicant Salasy till to date and did not allow him to Sign the attendance register takenof his presence in theoffices/GE (W) Lucknow. removed the attendance register and kept in the Almari under lock and key.
- The applicant from October 82 tillto date continued to attend GE(W) Lucknow as usual and carried out the duty/works entrusted tohim during the hourseof this entire period.
- 12. That applicant continued to make correspondence from various authorities and appealed against his wrong transfer.
- in any discoplinary cess and no fault. So far has been attributed to him. The applicant has rendered

Legy .



That the order of transfer is challenged on the following grounds: -

- 1. Theorderof transfer is violaative
  of E.In-C Transfer Plicy.
- 2. The order of transfer is for Colleteral purpose and is matafide and cannot substained.
- 3. That incorders of transfer amounted in fact to removal from service without observing the statutory provision.
- That the applicant was transferred from GE IZAT Nagar Bareilly to CWE (P) Lucknow in the worth month of Nay 1975, Lateron CWE(P) Lucknow posted the applicant to GE (P) Lucknow and GE(P) Lucknow was was charged to GE(WEST) Lucknow. Further GE(West) Lucknow was down graded to AGE(P) (Indep) Lucknow.

De la companya dela companya dela companya dela companya de la companya de la companya de la companya dela companya de la companya de la companya de la companya dela compan

The applicant at the timeof his transfer to de Babina was serving in the officeof AGE(P) (Index)

Lucknow.



That applicant after two or three months 15. service in GE (P) Lucknow was threatened by Shri S.S. Misra General Socy. U.P. M. E.S. workers Union that Leave Union other wise you will be murdered daylight. You will not be allowed to Serve in department peace-fully because mix right from peon to CECC Lucknow every body fears and I can arrange your transfer every after Six Months and make you relling stone. Shri S.S.Mirs his agents andhis capamnion are in good book of officer therefore officer on their desire have transferred the applicant as they had deep scated enemity with the applicant.

That applicant noticed CENZ Lucknow making 16. correspondence with my prived party of Mohallah which had approached to CENZ Eucknow for gathering gettting the applicant transferred to remete distance.

That the applic ant was transferred to GE 17. Babinain Completed dugregard of B Exit E. E. In-C transfer policy and Munsify of Defence OM No.32 (4) /73/D (Deptt). dated21 May1975.

That more longest stayee relenteera in the stationwere available and dilbrately overlooking this fact applicant was posted to GE. Babina.

That is reality Mr.KortarSingh (ii) Mr. Mohd. 18. Zaki Ahmmad were posted GE. Babina but Mr. Karter Singh was accommodate inLucknow in on the Plea that his name has



been included in the listof individuals due for posting to Hard Tenure Station.

Then the name of the She Busheel, Noel Ismail was added in place of Kartar Singh,

19. That anappeal of Noel Supdt. B/R.II
on the ground that Kartar Singhhas alreay done
tenure how his name again for Second time is
included in Hard tenune, list. Mr.Noel then was given
his Choice Stationand posted to CWB Dehraiun.

20. That it is note worthy that by accommodating Katar Singhthey had to send Babina some one therefore they added the name of applicant inthat authority of CECCLucknow. and did not ask any sanction from CE.CCLucknow for transfer of applicant.

Authority can be seen for applicant CECC authorities 28th May,1981,in CE In-Z.Letter
No.120545/3213/EG(1).Dated 28 Jan.82.Where as for S.N.Srivastava and Shri Nool Ismail CECC.

duthority is dated 4 Sept.81.It isnext impossible

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applicant who is less ionger stayee and later to Sri W. Grivastava and Mool Tsmail who are more longer Stayee. This shows or establishes some Malafied wasplayed and Manuplating the office records applicant was transferred to GE. Bebina.

22. That the applicant was never Sorged Momement order No. 1010/BR/1591,/EIC dated 10 June,82 and HGB (P) xkiz(Indep) Lucknow arbitrarily refused him topay,pay and allowances for the month July 82, and August 1982.

office and continued to sign in token of his presence in the office for the mnth of Jun.82. and August 82. He met (AGB(P) Lucknow, who after long discussion asked the officials to claim pay for the ments of July August 82.

red merely reason of deep sealed enemity with

3. S.Misra Gunsacy of U.P.MES.works Union his

Companion and against and few MES Officer who have
enemity and personal gradge and ap licants

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rival partyof Mohalla who paid hand some amount and purchased the Union and departmental subordinate Cadre and officials. The departmental authorities on desire of and in Connaviance of Rival partyof Mchalla and S.J.Misra arranged the transferfor Babina.

and viddictive nor to fued his grudge. It is further stated that Cancellationof transfer order to GE Babina of Sri Kartar Bingh and Hahd. Zaki and to Accomplate him in Lucknow by were unfairly aincluding his name in hard tenure list would show that transfer of applicant was passed.

MALA fide and as a Vindic-tive and neasure.

because AGE(P) Indep Lucknow was influenced by T.K.Datta Ext.Gon Secretary of U.P. (MES worker Union who happened to be the fatherin-law of AGE(P) Indep). Lucknow. 35. Misra, and 3.K.Datta were ingood terms to eachother and even were of the same union.

27. That applicant was never served with the Cancellation order of Posting to Memora i.e.C ECC Lucknow.

has so far a t cancelled his posting order for GE Menora





28. That the two question arose one (1) whether CENTY

CELZ Encknow could by an executive order without being entitled by any rule under proviso to article 309 of the constitution alter the order of transfer from competent authority to the prejudice of applicant without the approved of E-In-C under 2-In-C transfer policy (2) whether the CE-NZ CELZ wax while cancelling the posting order of Memora and issuing order for proving reposting to Tabina could unilaterally alter the posting order of the applicant done by the competent authority.

valid order of cospetent Authority for posting to Memora

E-In-C
issued under MMM-Policy. Excorcising powers Conferred

by E-In-C cannot be altered/mo if iced by the authority

Lower in rank then compelant authority by mere xem executive orders without being opowered on this behalf.

30. That transfer order passed by CE NZ Lucknow. after cancelling himself the posting order for Munora.done by competent authority can besaid to have been beyond the jurisdiction of the said authority there for e Reposting order for GE Babina done by CE NZ/CELZ is arbitrary, capricious or Malafide.

Cont



and allowances for the period he has not been paid salary

It is submitted that order of reposting so Babina being

wrong and should be iniated as non existant and his claim

for pay and allowances being consequences to the holding of

the office. The Govt. by its wrongful order has denied denied the right of applicant to hold the office and has kept him out of it forcibly by a tortwous act then applicant is make entitled to his pay and allowances for the period he is not allowed to sign the attendance register.

treating the applicant without out pay or to have ceaseed to he Govt. Service / employee amounts to Removal from service and further that the said Removal without giving him an opportunity is to go against Article 311 of the constitution. Then can be no doubt that that order of reposing is illegal

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and allowances.

John Marie M

That the applicant prays that Reposting order for GB Babina issued by CB NZ / CBLZ Lke. be set aside.

and applicant cannot be deemed to have ceased to be in

Government service / employee or not entitled to his pay

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on the ground that it was issued by incompetant authority it was illegal wrong full ultra vires and inoperative and applicants salary for the period he is kept forcibly without pay, may pleass be paid with allowances andother dues made applicable to him from time to time.

That in the last If authorities after cancelling Posting order for Menora under comptent autho ity issue the applicant Movement order for any f formation that will be acceptable to the applicant as the authorities have failed to issue Movement order for G B Ba bina based on order of comptent authority.

Yours faithfully,

Sd. K. A. Siddiqui

191/ 13 Bagh Sher Jung

Lucknow.



#### Annexure \_4

To,

The Chief Engineer HQ Central Command Lucknow

# POSTING TRANSFER OF SHRIK A SIDDIOUI SUPDI B/RGDE II

R/Sir,

Apr 1982 (11) CE NZ Lucknow letter No. 120545/3329/EIC(I dated 23 hug 82 (111) AGE(P)(IND) Lucknow letter No. 1010/BR/1625/EI dated 26 Aug 82(iv) Remarks endorsed on second Movement order for Babina by EE(West)Lucknow (v) Applicant application dated 18 Oct 82 addressed to GE (West )Lucknow copy to CE HQ CC Lucknow, CE NZ Lucknow and HQ CWE (P) Lucknow and many reminders dated 10.1.83 15.2.83,22.4.83,25.5.83, 29.6.83, 2.2.85, 15.4.85, 19.8.85 and application for pay and allowances.

the applicant states that with greatest pain he is compelled to announce to your the terrible entelligence of a sad and severe reverse of fortune which recently has over taken him for no exprudence or fault on his par but mainly due to (i) non taking him on strength either in GE(West) Lucknow or in G.E(RCP) Memaura after cancellation of posting order to GE Babina (fi) non payment of pay and allowances (iii) and huge expeditube of letigation which appouent party has inflicted

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state of financial position and severeness
of calamity your honour will take the applicant on
strength in G-E) West) Lucknow or in GE (RCP)
Memaura as the posting order for GE (RCP)
Memaura still stands good on considering the
events given as follows:

- (a) That the applicant was posted to GE Babina vide CE NZ Lucknow letter NO. 120545/3213/EIC dt. 22.1.82.
- order which was donw in utter disregard to E-in-C's policy of transter than applicant pregerred an appeal dt . 3.4.22 to E CE NQ C-C Lucknow .
- applicant was very glaciously accepted and up held and in the result posting order for GE Babina was cancelle vide C E NZ (Copy attached as appendis 'A').
  - That AGE (P) PIND) vide his letter

    No. 10 10 /B R/ 1625 /M dated

    26.8.82 informed the applicant

    that his posting order for GE

    B. abina has been cancelled and

    in the same para further said

    that you are posted to GE(RCP) Mem.

ANS.

44 (64)

aura vide GE NZ Lucknow letter No.
120545 /332 / MIC(I) dated 23 Aug \$2.

That applicant vide para 2 of AGE (P)

(IND) Lucknow letter NO. 10 10 /BR / 1625/EI

Rated 26 Aug 32 was called in the office
of AGE (P) (IND) Lucknow to take rovement
order for GE (RCP) Memaura.

That unluckyly after the above stage

of the case the office of AGE (P) (IND)

Lucknow was upgraded to GE(West) Lucknow

and Shri J.N. Rastogi took over the

charge of the office of GE(West) Lucknow.

That the applicant when went to collect
the movement order for GE (RCP) Memaura
in the office of GE(West) Lucknow, GE (Wist)
Lucknow, GE(WESI) Lucknow did not issue
movement order for GE(RCP) Memaura and
insisted upon to issue movement order
for GE Babina on specifically being known
that posting order for GE Babina stands
cancelled.

ALL

(h)

That so long the posting order for G E(R)

Memaura remains in force, aperative

and not cancelled GE(West) was not empowered

to issue movement order for GE B abina

which erroneously he was insisting upon.

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That under such critical circumstances applicant endoesed few remarks as under on the movement order for G.E. Babina and returned it then and there which G.E. Eest ) insisted to issue illegally.

# Remarks endersed on Movement, Order for GE Babina

- Before ireceive the movement order my enterview with CECC Lucknow and E-in -C's in turn be arranged on the following grounds:
  - (a) The transfer is violative of E in C transfer policy.
  - (b) I am not surplus therefore can not be transferred.
  - of move to Babina an appeal the office of CECC Lucknow has exhausted the policy the and has become functions office and left with no power to reconsider or relissue the order for Babina.

That applicant was left with no alternative except to intinate the factual position to CE CC Lucknow which

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he did vide application dated 18 Oct 82 (copy of which attached as appendix 181).

That the applicant so far is neither envolved in any disceplinary case nor at any time misconduct or misbehaviour is buted to him.

That soolicant contivided to attend the office of GE (West) Lucknow regularly but authorities claimed no pay and allowances and paid no salary as yet.

That the applicant was left without any movement order as posting order to G.E.

Babina was already cancelled and posting order for GE(RCP) Memaura on the face of record being existed, but no movement order for GE(RCP) Memaura was issued.

Therefore, applicant was neither in a position to move the \_GE, RCP) Memaura nor to GE.

Babina and a uthorities elected to remain silent in all the applicanties letters, reminders.

AN (A)

That since non payment of pay and allowances
the applicant is unable to feed himslf
and his wife and children thus applicant's
family's own lot in life is no longer
happy one as it was before, because
the fortunate moments have been snatshed
away under duress by MES authorities

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authorities and have deleberately
driven the ennocent children and wife
of the applicant to face afflicteins calamities and starvation and the applicant
is made to stand as spectator. Now applicant in such sadplight is constrained
to say that if any add thing happened for
instance suicide, burnt to ashes or
the life of the whole family is brought
to an end to safe prestige then MES
authorities under such circumstancess be
responsible wholly for the mishap.

(p)

That applicant is being made to burry deep ind debt, the education of children is made to suffer and all the court cases in absence of payment of to counsels or adocates may be defeated, for all these MES authorities will be squarely responible.

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That as AGE (P)(IND)letter No. 1010/BR/
1625/EI dated 26.1.32, the applicant is
still born on the strength of GE(West) Lucknow. Therefore GE(West) may please be
directed to the applicant on its strength
or applicant be issued movement order der
GE(RCP) Memaura as posting order
for GE(RCP) Memaura still holds good.



beset by troubles and exceedingly parplexed due non payment of pay and allowances for considerably long period. Therefore, your honour is requested to either grant him an interview as requested vide application dated 18 Oct 32 or post him to GE(RCP) Memaura, which is possible without any lebal hurdle or if your honour deems fit to adjust him in Lucknew, in Bakshl-Ka-T-alab, or in B arabanki applicant has no objection.

4. Kindly decide the case as early as possible to would to religate the applicant in post werst condition.

Dated 12 OCt 1985

Your faithfully.

Encls:-

AGE (P)(IND) letter No.

10 10 /B R/1625/EI dt. 26.8.22 (K.A. SIDDIQUI)

(Appendix 'AB) Supdt B/R Gde II :

Antil Kuman

App; catoom dated 18. 10.82

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# ANNEXURE NO (5)

#### REMINDER

To,

Hon'ble Major General J M RAI, Chief Engineer, Cnetral Command, LUCKNOW.

Hon'ble Major General,

The stream of your bounty springs from the fountain head of generosity and grace and your allotment has not deviated from centre point of justice, as your honour's justice is a -like on all and both the scale of thy weight are parrelel. The applicant had entered the temple of justice vide application dated 8.1.86 and 12.10.85 with a hope thathe will be saved from being pushed in the hot furance of hostility and crelity.

- 2. That furtunately applicant could see your honour in the meeting of AIMCEA held on 15th Apr 86 in Ravindralaya Lucknow. Where your honour has very kindly promised to take the applicant on the strength either in GE (West) Lucknow or AGE (MES) Memaora after listening the factual position verbally.
- 3. The applicant's world has become dark with the craelities shown by the officers under command of your honour. If your honour would make haste like moon and cast the shade of generosity and venevolence on the wonderer of the desert of misfortune, it would be better, else, the life of ailing wife, the treatment of whose, the education of innocent sons and criminal cases in several civil property cases and criminal cases in various courts which luckily applicant has won from the lower courts would be totally destroyed and ruined being in danger.

AB

1 Sept



In view of the above submission your honour's sphere of generosity and geniality is not so limited and narrow, that applicant's very little request of takin him on strength either in GE (West) Lucknow or AGE (MES) Memoura can not find room in it, Early reply is requested, and graciously please intimate the formation which I should report for duty and issue movement order for that formation.

Thanking you.

Yours Sincerely.

Sd/-

( MES- 430885 K A SISSIQUI ) Supdt B/R Gde II GE (West) Lucknow 191/13 Bagh Sher Jung, LUCK NOW.

26 JUn 86. DATED:

Anil Kum



## ANNEXURE NO (6)

Tele Mil: 613

REGISTERED A/D
Garrison Engineer(West)

Lucknow-2

C-6/KAS/16/EIC

30 Dec 86.

Shri KA Siddiqui, Supdt B/R Gde II 191/3, Bagh Sher Ganj, Iqbal Manzil, Lucknow.

# POSTING/TRANSFER: SHRI K A SIDDIQUI, SUPDT B/R II

1. As per directions of higher authorities, you stand posted to GE Babina. You are, therefore, directed to report the a bove formation accordingly.

Sd/-

( Mathew M Kalathil ) Garrison Engineer.

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#### ANNEXURE NO. (7)

Tele Mil: 613

Garrison Engineer (West)
Lucknow- 2

C-6/KAS/17/EIC

24 Mar 87.

Shri KA Siddiqui Supdt B/R Gade II 191/3, Bagh Sher Ganj, Iqbal Manzil, Lucknow.

#### POSTING/TRANSFER: SHRI KA SIDDIQUI, SUPDT. B/R II

1. Reference this office letter No. C-6/KAS/16/EIC dated 30 Dec 86.

During the discussion between you and the undersigned it was found that this office letter quoted above addressed to you has not yet been received. Hence, all signed copy of the said letter is enclosed herewith for your early action.

Sd/-

( Mathew M Kalathil ) EE Garrison Engineer

Encls: as above.

Avil Kuman

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### ANNEXURE NO. (8)

#### CONFIDENTIAL

PPB/Inquiry/Sharma/9

REGISTERED

Chief Engineer Lucknow Zone P.O.: Dilkusha Lucknow Cantt-2 02 Apr 84.

Shri K.A.Siddiqui, Supdt B/R II 191/13 Bagh Sher Jang Near City Station Lucknow.

> INQUIRY: AGAINST SHRI R. K. SHARMA, SA IT ON PROBATION

Dear Sir,

- 1. Reference your letter dated 25.3.84.
- 2. In your above letter you have consented to defend the case of Shri R.K.Sharma, SA-II (On Probation).
- Please confirm that you are not having more thancases in hand to defend.
- 4. An early confirmation shall be highly appreciated.

Yours faithfully,

Sd/-

( S K Singhal ) Inquiry Officer

CONFIDENTIAL

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### ANNEXURE NO. (9)

P/RKG/752/E1

REGISTERED AGE E/M II CHAKERI KANPUR- 8

10 Feb. 84.

Shri KA Siddiqui Supdt. B/R Gde II 191/1 3 Bagh Sher Jung Lucknow.

#### INQUIRY

- 1. The date fixed for inquiry was 10.2.84 at 1000 hrs. You had been advised to claim advance of YA/DA as per existiging rule from your unit GE(W) Lucknow. GE(W) Lucknow had also been informed vide our No P/RKG/ /El dt. FEB 84. It is not understood asto how undersigned can arrange for your advance of TA/DA at appropriate time.
- 2. This amounts to delay in inquiry. Now the date fixed for C of I is 29 Feb 84 at 1000 hrs. You are once again requested to be present in the office of the undersigned to act as defence assistant for which you had already given your concent failing which ex-parte decision will be taken.

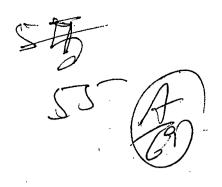
Sd/-

( R. K. GOVIL )
Capt
INQUIRY OFFICER.

TRUE COPY

Johnson Johnson

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#### ANNEXURE NO. (10)

### ( CONFIDENTIAL )

TELE : 623

Office of AGE E/M (Ref/AC & MT) · Lucknow- 2

P/Rajiv/MA/05/E1

09 May 87.

MES/ 411039 Shri mumīaz ag**ma**, Ref/Mech.

#### DISCIPLINE

Reference GE E/M Lucknow letter No. G-3/MA/15/E1C date -ed 28.2.87 & C-3/MA/16/E16 dated 06 Mar 87 and this office lette. -r No. P/Rajiv/MA/O3/E1 dated O2 Apr 87.

2. The above court of inquiry will be held at GE's Office, 35 Lal Bahadur Shashtri Marg, Lucknow 25 and 26 on May 1 > 87 at 1500 hrs. You are therefore requested to present yourself on the above date and time.

> Sd/-( Rajiv Khare) AGE E/M (Ref/AC & MT) INQUIRY OFFICER

Copy to:

JC-81873-H, Sub Maj, S. S. Gidda, Office Supdt, presenting Officer, GE E/M Lucknow GE E/M Lucknow- for

With reference to GE E/M Lko letter No. quoted above, you are requested to attend with all Necessary documents. information and na pl.

Anil

#### CONFIDENTIAL

Copy to:

Shri K.D.Siddique. Defence Counsel to, Shri Mumtaz Agha, R/ Mech 191/13 Bagh Sher Jung, Lucknow .

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ज्यरोक्त प्रकरण मैं/हम अपनी ओर के पक्ष समर्थन के हेतु श्री एडवोकेट हाईकोर्ट इलाहाबाद

को कानूनी निश्चित शुल्क (मेहनताना) नियत करके अपना अभिभाषक वकील (वकी उन्तियत करता हूँ/करते हैं, वहस्वीकार करता है/करते हैं कि उक्त सज्जन हमारी ओर से बाद-पत्न (अजीदावा), प्रतिवाद पत्न (बयान तहरीरी), बादस्वीकार पत्र, विवाद पत्र पुन्त को कन एवं पुन निर्णयप्रार्थ नापत्र (रर बतास्त) शापिष्यक कथन (हळकताना) प्रवनन पत्र (दर बतास्त इजराय) मूजबात अजीन, निर्णरामी इत्यादि हर प्रकार के अध्य प्रार्थना आदि एवं लेखादि की प्रतिलिपियाँ अपने हस्ताक्षर करके न्यापानय में पस्तुत करें अथवा किसी पत्र पर आवश्यक तानुसार शापियक पृष्टोकरण करें और आवश्यक सत्राल जताब करें और लेखादि की प्रतिलिपिया एवं हमारे प्राप्ययन को अपने हस्ताक्षारी पावती दे कर प्राप्त करें हमारी ओर से किसी को मध्य पत्र तथा साक्षी (गवाह) माने और उससे संबंधित प्रार्थनापत्र प्रस्तुत करें तथा उसका समर्थन करें तथा तसदीक करें, बाद-पत्र उठायें छोड़े अपना समग्रीता करें तथा लिहानामा दाखिल करे तथा उसके सम्बन्ध में प्रार्थना पत्र पर दाखिल करके उसका समर्थन करें अर्थात प्रार्थन से सम्बन्ध रखने वाली कुल कार्यवाही डिग्री भर पाई होने के तक स्वतः या संयुक्त करें। आवश्यकता होने पर किसी अन्य वकील महोदय को वकील करे।

उक्त सभी कार्यवाही जो उक्त सज्जन करेंगे प्रत्येक दशा में अपने किये की भांति हमकी/मुझ को सर्वया स्वीकार होगी अगर मैं/हम कानूनी/निश्चित शुल्क उक्त सज्जन को नदे दें तो उनका अधिकार होगा कि वह हमारी ओर से मुकदमा की पैरवी न करे। उपरोक्त दशा में सज्जन का कोई उत्तरदायित्व न रहेगा।

अतएव यह अभिभाषक पत्र लिख दिया कि प्रमाण रूप से समय पर काम आये।

वकालतनामा मन्जूर है

तिथि 25 माह 2 / 907

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CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH- ALLAHABAD.

CIVIL MISC. APPLICATION NO.\_\_\_\_\_OF 1987

On behalf of Union of India

IN

Registration No. 778 OF 1987

K.A. Siddiqui

.....Applicant

2-12.07

To

The Hon ble the Vice-Chairman and his other companion Members of the aforesaid Tribunal.

The humble application on behalf of respondents (Union of India) Most Respectfully Showeth;

1. That the full facts and circumstances



have been set out in the accompanying counteraffidavit.

2. That for the facts and reasons stated in the accompanying counter-affidavit, it is expedient in the interest of justice to dismiss the petition of the petitioner with costs.

#### PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to admit the counter-affidavit on behalf of the respondents and dismiss the petition filed by the petitioner with costs.

( K. C. STWAH )

ADDITIONAL STANDING COUNSEL

CENTRAL GOVT.

<u>Dt/-</u>





IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH - ALLAHABAD.

COUNTER-AFFIDAVIT

IN

#### REGISTRATION NO. 778 OF 1987/

K.A. SIDDIQUI

APPLICANT

VERS US

THE UNION OF INDIA & OTHERS .....

RES PONDENTS



aged about 42 years son of Sri MATHEN MAMMEN posted as G. E. (VEST) LUCKNOW A

#### (DEPONENT)

I, the deponent abovenamed do hereby solemnly affirm and state on oath as under:-

1. That the deponent is posted as

G.E. (WEST) LUCKNOW and has read over



and understood the contents of the application filed by the abovenamed applicant and is in a position to reply the same.

That before giving a parawise reply, the following facts are being asserted in order to facilitate this Hon'ble Tribunal in administering justice.



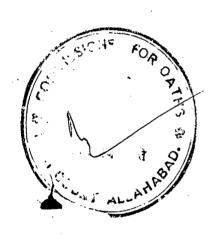
a posting and transfer order of the Supdt.

B/R Grade-II on 28th May,1981,through which,
it was communicated to the Chief Engineer,
Lucknow Zone,Lucknow, Central Zone Jabalpur
that 5 number volunteers/longest stayee as
per policy of Supdt. B/R. Grade-II shall be
posted from Commander Works Engineer,Lucknow
Zone,Lucknow to the respective distrination
mentioned therein. A photo stat copy of the
said circular dated 28th May,1981 is being
filed herewith and marked as ANNEXURE-CA-I to
this affidavit.

That thereafter in pursuance of

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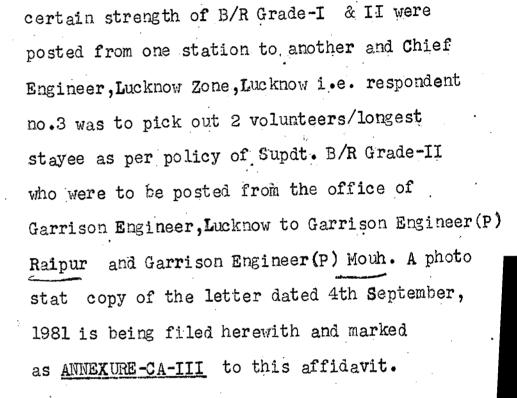


the aforesaid order dated 28th May, 1981, the office of respondent no.3 issued a letter to the Commander, Works Engineer, Lucknow on 2nd June, 1981 to sort out the list of volunteers/ longest stayee of Supdt. B/R Grade-II candidates in order to give effect of the order dated 28th May, 1981, issued by the respondent no.2 . On 15th June, 1981, a list of 6 candidates was sent from the office of Commander Works Engineer, Lucknow to the respondent no 3. A photo stat copy of the said letter is being filed herewith and marked as ANNEXURE-CA-II to this affidavit. A perusal of the aforesaid letter would go to show that the persons mentioned at sl. no.2 and 3 i.e. Shri G.S. Saxena and Shri Santokh Singh have volunteered to be posted at Faizabad and Gorakhpur on their own expenses and their requests for posting at Faizaband and Gorakhpur were acceded to as Faizabad and Gorakhpur comes within the ambit of letter dated 28th May, 1981 issued by the respondent no.2.

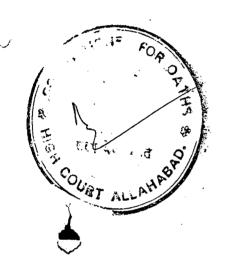
5. That in view of administrative exigencies, the respondent no.2 again issued a letter dated 4th September, 1981 through which,

Day of





for the information about the longest stayees from the office of Commander Works Engineer, Lucknow through his letter dated 16th September 1981 and in pursuance of the said letter of respondent no.3, the office of Commander Works Engineer, Lucknow furnished an information on 12th October, 1981 giving a details of Supdt. B/Grade-II. A photo stat copy of the said letter dated 12th October, 1981 is being filed herewith and marked as ANNEXURE-CA-IV to this affidavit. The perusal of the aforesaid letter would go



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to show that the petitioner finds his place in the list of longest stayee at serial no.5.



That after collecting the information from the office of Commander. Works Engineer, Lucknow, respondent no.3 prepared a combined seniority list of B/R Grade-II who are longest stayee at the station after taking into accounts all the strength of office of Chief Engineer, Lucknow Zone, Lucknow, Commander Works Engineer Lucknow. The following chart is being given showing MES. number, name, designation, unit and station seniority according to their reporting for duty at the station and remarks which would give clear picture of the longest stayee;

S1.No. Y MES NO name	Unit	g Stationg	Remarks
Designation	)	( seniority	

1. 442053 Shri R.D. Mishra BAR Gde-II

GE(E)Lucknow 5.9.63

His name has been earmarked for posting to tenure station vide CE CE IK( No.901300/61/EIC(I) dated 11.6.81.Hence could not be posted out.

2. 440082 Shri Mohd. Zaki Ahmed B/R II CE LZ.Lucknow 26.7.73. (Deputation)

contdd...6

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3. 41935 Shri Arun-Rumar Gairo Ia, B/R.II CE.LZ.Lucknow 15.4.74 -dox -

4. 450358 Shri G.S. Saxena B/R-II

GWE (P) Iko 5.5.74

5.5.74 Volunteered to be posted to

Faizabad at own expenses.

5. 44053 Shri Santokh Singh mB/R-II

19x5x74CWE(PIKO )19.5.74 Volunteered for posting to

Gorakhpur at owexpenses.

6. 445460 Shri Kartar Singh, B/R.II

GE(P)E/M/LKO 14.6.74

His name had learmarked for posting to ten station.vide C CC LKO No.9013 61/EIC(I) dt. 11.6.81.Hence could not be p

ted out.

7. 432144 Shri Navol.S.Ismile B/R-II GE(W)LKO 9-7-74

8. 461536 Shri Narain Srivastava, B/R.II GE(E)IKO 5-9-74

9. 430885 Shri K.A.
Siddiqui, B/R-II ARE AGE(I)(P)LKO
NowGE(W)LKO -2-5-75

10. 432132 Shri Arun Lal B/R.II GE(W)LKO - 29-5-75 -

11. 455120 Shri Virendra
Kumar Rawat, B/R-II GE(E)IKO - 10-10-76-

12. 405166 Shri Pratap Singh, B/R-II GE(W) LKO - 6-12-76 -

13. 441228 Shri U.C. Chaturvedi, B/R.II CE LZ LKO - 29-5-79 -

14. 440231 Shri OP Dogra,
B/R-II CE LZ LKO -

n view of the details mentioned above, the persons

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sl. no. 2,3,13 and 14 are working on the strength of respondent no.3 i.e. Chief Engineer, Lucknow Zone, Lucknow and rest of the B/R- Grade-II are working under the control of Com ander, Works Engineer, Lucknow. A perusal of the aforesaid etails would also go to show that the persons mentioned at serial no.3,4 and 5 Sri Arun Kumar Goriola Sri G.S. Saxena and Sri Santokh Singh who are working under the control of respondent no.2 and Commander Works Engineer have volunteered to posting at Faizabad and Gorakhpur on their own expenses and their requests were acceded to.

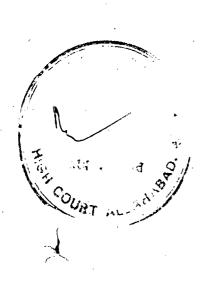
8. That a perusal of the aforesaid details would also go to show that the persons mentioned at serial no.1 and 6 i.e. Shri R.D. Mishra and Sri Kartar Singh, they have been earmarked for posting to tenure station vide letter dated 11th June, 1981 issued by the respondent no.2. A photo stat copy of the same is being filed herewith and marked as ANNEXURE-CA-V to this affidavit.

9. That a perusal of the aforesaid chart would further go to show that the petitiex



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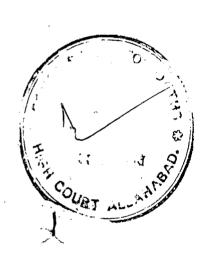




petitioner's name finds place at serial no.9 in the seniority list of Supdt. B/R Grade-II who are longest stayee at the station. Since the persons mentioned at serial no.3,4 and 5 have volunteered for posted to Faizabad and Gorakhpur and as such, in view of the order dated 28th May, 1981 and 4th September, 1981 only 4 B/R Grade-II were posted to out station and the persons mentioned at serial no.1 and 6 cannot be posted to the stations mentioned in the aforesaid list issued by respondent no.2 due to their posting at the tenure station and as such, only persons mentioned at serial no.2.7,8 and 9 were to be posted out in compliance of the orders issued by the respondent no.2 dated 28th May, 1981 and 4th September, 1981. Shri Mohd. Zaki refllected at serial no.2 was posted to Babina, but thereafter, he applied for posting on deputation as Jr. Engineer, Employees Provident Fund Organisation, Bombay and his request was acceded to and as such, he was posted to Bombay vide order dated 21st October, 1982 issued by the respondent no.3, copy of which is being filed herewith and marked as ANNEXURE-CA-VI to this affidavit.

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only 4 vacancies were to be filled up in view of the letter dated 28th May,1981 i.e. one for Mouh, one for Dehradun and two for Babina and serial no.2,7,8 and 9 were to be posted out in compliance of the aforesaid orders. Prior to his posting to Babina on 28th January,1982, office of respondent no.3 issued an order through which in the interest of state, three B/R Grade-II mentioned therein were posted on their respective places reflected at serial no.7,8 and 9 of the aforesaid chart. A photo stat copy of the letter dated 28th January,1982 is being filed herewith and marked as ANNEXURE- CA-VII to this affidavit.

11. That on 27th July,1982, the petitioner moved an application praying therein that his posting from the office of AGE(P) to GE Babina may be deferred for six months, in order to pursue his cases pending in courts and also some person difficulties and his application was considered. A photo stat copy of the same is being filed herewith and marked as ANN XURE—CA-VIII

to this affidavit.

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That in pursuance of the above 12. application dated 27th July, 1982, respondent no.2 issued a letter dated 18th August,1982 through which, it was intimated to the respondent no.3 that the posting of the petitioner from Lucknow to GE (RCP) Mamaura on compassionate grounds was approved as a special case for a period of one year and it was also specifically stated in the said letter that before the petitioner is relieved to join at Mamaura, a written undertaking to the effect that he will be posted to Mamaura, Babina and other stations on completion of one year stay and he will not represent against the posting order to any station. A photo stak copy of the letter dated 18th August, 1982 is being filed herewith and marked as ANNEXURE-CA-IX to this affidavit and in pursuance of the aforesaid order dated 18th August, 1982, respondent no.3 issued letter dated 23rd August, 1982 posting the petitioner to the office of GE(RCP) Mamaura for one year. A photo stat copy of the order dated 23rd August, 1982 is being filed herewith and marked as Annexure-CA-X to this affidavit.But since the petitioner did not give the undertaking

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in terms of the order dated 18th August,

1982 issued by the respondent no.2 and as
such, recommendations for posting to Mamaura
was withdrawn by the res pondent no.3 through
his letter dated 13th September, 1982. A phto
stat copy of the said letter is being filed
herewith and marked as ANNEXURE-CA-XI to this
affidavit and his posting to Mamaura vide order
dated 23rd August, 1982 was cancelled by the
respondent no.3 on 6th October, 1982. A photo
stat copy of letter dated 6th October, 1987
is being filed herewith and marked as
ANNEXURE-CA-XII to this affidavit.

That on 11th October, 1982 with meference to the letter dated 6th October, 1982 and 28th January, 1982 was issued to the petitioner directing him to be transferred to GE(Babiha) in the interest of state and he shall be relieved on 11th October, 1982. The petitioner did not receive the movement order and he made an endorsement in his own hand writing that since the said order has been issued in violation of policy of transfer and also that he is not surplus in GE, Lucknow office. On 14th October, 1982, the

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office of GE(W) Lucknow has informed to the office of Commander Works, Enginerr, Lucknow through which an information was given that the applicant has refused to accept the movement order on the grounds mentioned therein. A photo stat copy of the said information dated 14th October, 1982 is being filed herewith and marked as ANNEXURE-CA-XIII to this affidavit.

office of respondent no.3 informed about the said endorsement of the applicant on the transfer order to the office of respondent no.2. A photo stat copy of the letter dated 21st October,1982 is being filed herewith and marked as ANNEXURE-CA-XIV to this affidavit. The petitioner has also represented his case on 18th October,1982 to the office of respondent no.3 against the aforesaid transfer order. A pho stat copy of the said letter is being filed herewith and marked as ANNEXURE-CA-XV to this affidavit.

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15. That since the petitioner has already been relieved from the strength of GE(W)Lucknow



as such, he was intimated vide letter
dated 30th October,1982 that he should
represent his case to the new formation i.e.
G.E. Babina and on 20th November,1982, the
respondent no.2 issued a letter to the
respondent no.3 through which a recommendation
for initiating disciplinary actions against the
petitioner was also made. A copy of the said
letter (Property Vas endorsed to the Chief
Engineer Jabalpur Zone, Jabalpur under whose
jurisdiction the office of GE, Babina falls. A
photo stat copy of the said letter is being
filed herewith and marked as ANNEXURE-CA-XVI to
this affidavit.

transfer order dated 11th October, 1982 was also sent through registered post on his postal address given in the office which could not be served by the postal authorities and endorsement was given by the postal agency that the petitioner is not available on his address, height any information about his whereabout has been given to the postal authorities. The office commander Works Engineer, Jhansi also informed

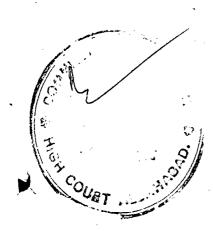


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the petitioner did not report to the office of GE, Babina, where he was to report descror duty in pursuance of the transfer order dated 11th October, 1982.



years, the petitioner has moved an application on 8th January,1986 to the office of respondent no.2 mentioning therein that the petitioner has already moved an application to the respondent no.2 on 12th October,1985. A copy of the said application was also enclosed alongwith the application dated 8th January,1986. A photo stat copy as well as the typed copy of the application dated 8th January,1987 is being filed herewith and marked as ANNEXURE-CA-XVII & CA-XVIII to this affidavit.

18. That the petitioner did not prefer any such correspondence dated 12th October,1985 and also the correspondence which have been mentioned in one of alleged representation dated 12th October,1985(Annexure-iv) to the petition either with respondent no.2 or with

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respondent no.3. Moreover, since the petitioner has also been struck off from the strength of respondent no.2 and as such, whatever reperesentation, the petitioner had to prefer it is with the office of GE(P) Babina, Chief Engineer ,Jabalpur under whose jurisdiction GE(P) Babina falls. The petitioner has also moved an application on 7th February, 1986 to the Ministry of Defence and against his trnasferorder dated 11th October, 1982 and a complete report was asked by the office of E-In-C's Branch (respondent no.1) from respondent no.2 and a complete report communicating all the necessary facts and enclosing all the necessary documents was sent by the respondent no.2 to the office of respondent no.1 vide letter dated 26th May, 1986 and 18th June, 1986 and thereafter, the view taken by the respondent no.2 that the petitioner should report to GE(Babina) in pursuance of 11th October, 1982 was confirmed by the respondent no.1. On 18th August, 1986 the office of respondent no.2 issued a letter maked to respondent no.3 and copy was endorsed to Chief Engineer, Jabalpur and respondent no.1 stating therein that the petitioner should report be informed that he should report to GE, Babina and his leave should be regularised

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as per the existing rules. The office of the respondent no.4(G.E.(W)Lucknow) issued a letter on 30th December,1986 at the home address of the petitioner intimating him that he should report to the office of G.E.Babina and the copy of the said letter has also been sent to the office of respondent no.2 and respondent no.3 and Commander, Works Engineer Lucknow.

19. That the contents of para-1,2,3 and 4 are matters of record, hence need no comments.

20. That the contents of para-5 of the petition are not correct as stated, as such are denied. The declaration which has been made in paragraph under reply that the petition is within limitation is absolutely wrong. Since the order dated 11th October, 1982 is being





petition are the matters of record and as such need no comments.

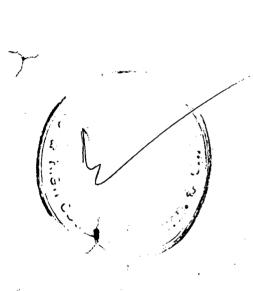
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That in reply to the contents of 22. para-6(3) of the petition, it is submitted that the petitioner was posted out to AGE(B) Lucknow to G.E. Babina vide order dated 28th January, 1982(Annexure-CA-VII) and 27th July, 1982, the petitioner moved an application for defferment of his transfer order for one year and on compassionate ground giving sympathetic consideration to the request of the petitioner, his transfer was deffered for one year and he was posted to Mamaura with the condition that he shall furnish an undertaking agreeing to the terms of his transfer letter dated 27th July,1982 in which, he has specfically stated that he shall not claim for completition of his tenure and he shall not submit any representation for further differment and cancellation of transfer order and also he will move immediately to the place then ordered. But since, he did not give the said undertaking and a s such, his posting to Mamaura was cancelled and he was required to comply his transfer order passed on 28th January, 1982. The movement order dated

11th October, 1982 which is referred in



paragraph under reply was issued and the perusal of the aforesaid movement order would go to show that he was transferred to G.E. Babina in the interest of state under the a thority of letter dated 28th January, 1982. and 6th October, 1982 (Annexure-CA-XII). A perusal of Annexure-1 of the petition would further go to show that the petitioner did not receive the said transfer order and he has endorsed on the face of order that interview with Chief Engineer, Lucknow Zone, Lucknow may be arranged on the grounds that his transfer order has been passed in violation of the transfer policy and also that he is not surplus. The said order would also go to show that the petitioner shall be relieved on 18th October, 1982 and he was directed to report to his new Unit after availing the usual joining time and



23. That the contents of para-6(4) (5) of the petition are matters of record, hence need no comments.

T.A./D.A. shall also be given to him as its

admissibility.

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That the contents of para-6(6) 24. of the petition are not correct as stated, hence denied. It is further submitted that the petitioner has challenged the authority of Chief Engineer, Lucknow Zone, Lucknow transferring the petitioner to Jabalpur Zone i.e. from the office of G.E. (W) Lucknow to G.E. Babina on the ground of government policy letter dated 30th December, 1983 whereas, his transfer was made on 28th January, 1982 and as such, the said policy dated 30th December, 1983 shall not be applicable in the case of the petitioner. Moreover, on 28th May, 1981, respondent no.2 who is head of the Central Command issued a direction in the administerative exigency to the Chief Engineer, Northern zone and also Central Zone who falls under the jurisdiction of respondent no.2 directing them to post 2 B/R Supdt. Grade-II from Lucknow to Faizabad, one to Gorakhpur and 2 to Babina against the existing vacancies and in order to comply the said order under the said authority, respondent no.3 after summoning the requisite information from the office of Commander, Works Engineer, Lucknow and also taking into account the strength of Zone office, the order for transfer was issued on 28th January,

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1982 transferring the petitioner to G.E.(P) Babina which was subsequently approved by the respondent no.2 through his letter dated 20th November, 1982 who has totally justified the transfer of the petitioner from G.E.(W)Lucknow to G.E.(P) Babina(Annexure-CA-XVI).

25. That the contents of para-6(7) of the petition are not correct as stated, hence denied. As stated above, the policy letter which has been filed as Annexure-2 to the petition itself, is not applicable in the case of the petitioner at all. Moreover, letter dated 28th May, 1981, itself speaks that 5 members of Supdt. B/R. Grade-II either they are volunteers or longest stayee shall be selected for transfering those posts to the respective station mentioned in the said letter and in order to ascertain the list of longest stayee personnel with all fairness, the information was collected by the respondent no.2 from the office of respondent no.3 and also. from the office of Commander Works Engineer and after ascertaining the said information, the

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order was passed by the respondent no.3. By mere making bald statement that the applicant is not longest stayee will not help the petitioner. A detailed has already been furnished in para-7 of this counter-affidavit in which, it has been specifically stated that the petitioner has reported under the control of respondent no.3 on 2nd May,1975 and his name was picked up for transfer to G.E. Babina as per direction given by the respondent no.2 in his letter dated 28th May,1981. There is no departure from the said direction and as such, it is absolutely wrong to say that the petitioner's transfer was made arbitrarily and illegally.

of the petitione are not correct as stated, hence denied. A perusal of the aforesaid discussion would go to show that the petitioner was longest stayee at the station and his appeal referred in paragraph under reply was misconceived. Moreover, there is no such appeal dated 3rd October, 1982 referred in para under reply. Annexure-3 is dated 18th October, 1982 and not 3rd October, 1982 which

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has already been reply through letter dated 30th October, 1982 intimating the petitioner that he should represent his case to his new formation i.e. G.E. (P) Babina as he has already been struck off the strength of G.E.(W) Lucknow on 18th October, 1982. The representation deffered as Annexure-3-a dated 10th January, 1983 is not at all traceable in the office of respondent no.2. It appears that the said representation has not at all been referred to the respondent no.2, since the petitioner has not referred about the said representation dated 10th January, 1983 in his subsequent representation which are alleged to have been made to respondent no.1 on 26th July, 1986, it fortifies further that it has not been sent to respondent no.3. The representation dated 26th July, 1986 which is alleged to have been made to respondent no.1 is also not traceable in the office of respondent no.1.

27. That the contents of para-6(10) of the petition are not correct as stated, hence denied.

That the contents of para-6(11) of

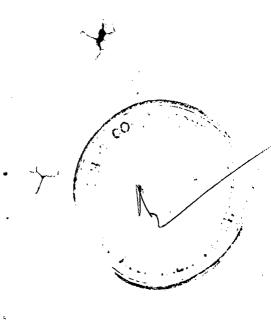


emphatically denied. It is further submitted that it is absolutely wrong to say that the petitioner is regularly working in the office of G.E.(W), Lucknow. In fact on 18th October, 1982, he has been struck off from the office of G.E.(W), Lucknow reporting to G.E.Babina. Nor, he reported to the G.E. Babina nor any office under the control of respondents.

29. That in reply to the contents of para-6(12) of the p etition, it is submitted that since he has been posted out from the office of respondent no.4 and as such, it is G.E. Babina who has to be referred by the petitioner and not respondent no.3 and 4.

That the contents of para-6(13) of the petition are not correct as stated, hence denied. It is further submitted that since the petitioner has already been issued transfer/movement order on 11th October, 1982 stating therein that as per the rules, he shall be given TA/DA advance on his transfer from G.E.(W), Lucknow to G.E.Babina, no





further correspondence is required to be made to the petitioner. Moreover, the representation dated 12th October,1985 has never been referred to respondent no.2. It appears that the petitioner in order to bring his case under the limitation he has cooked up the said representation. Moreover, repeated representation which has been referred from time to time in various paragraphs of the petition, is not at all tenable in the eye of law. By preferring the appeal or representation the petitioner is not entitled to flout the orders of transfer which has been issued on 11th October, 1982.

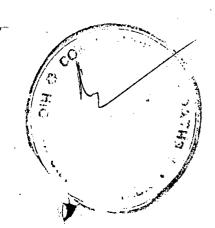
of the petition are not correct as stated, hence denied. It is absolutely wrong to say that the letter dated 30th December, 1986 was served on 24th March, 1987. It is again reiterated that in order to bring the case within the scope of section-21 of the Administrative Tribunal Act, 1985 the same has been mentioned.

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32. That the contents of para-6(15) of the petition are not correct, hence denied. It is



submitted that as already stated above, the transfer order dated 11th October,1982 about the T.A./D.A. is quite clear and it is not necessary that again the said words be repeated in the letter dated 30th December,1986. In fact, this letter was issued with Preference to his appeal or representation to the higher authorities.



- That the contents of para-6(16),(17) & (18) of the petition are not correct as stated, hence denied. However, a detailed reply has already been given in foregoing paragraphs and hence need not be repeated here again.
- 34. That the contents of para-6(19)(20) of the petition has got no relevance with the present controversy.
- 35. That the contents of para-7 and 8 of the petition need no comments.
- 36. That in reply to the contents of para-9 of the petition, it is submitted that since the petitioner has failed to make out any

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prima-facie case in his favour for interference of this hon'ble Tribunal and as such, the petition is liable to be dismissed and no reliefs as mentioned in para-9(i)(2)(3) of the petition warm can be granted in the circumstances mentioned above. Moreover, the grounds taken by the petitioner are not sustainable in the eye liable to be of law and the petition is dismissed with costs.

37. That the contents of para-10,11,12 and 13 of the petition are matters of record, hence need no comments.

I, the deponent abovenamed to hereby verify that the contents of paras 1,2,

of this affidavit are true to my personal knowledge; those of paras 3635

are based on record; those of paras 36 are based on legal advice to which I believe to be true; that no part of it is false and nothing material has been concealed. So help me God.

I, D.S. Chaubey, Clerk to Shri K.C. Sinha,

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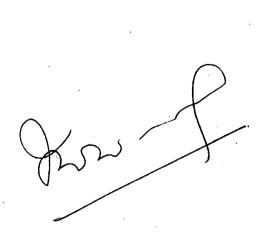
Advocate, High Court, Allahabad do hereby declares that the person making this affidavit and alleging himself to be thes same is known to me from the perusal of papers.

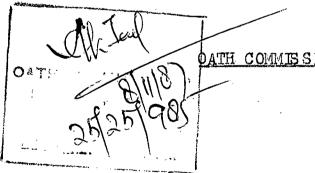
Clerk

CA STAIL BET

Solemnly affirmed before me on November 1987 at \_\_am/pm by the deponent who has been identified by the aforesaid Clerk.

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit which have been read over and explained to him by me.





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Annexue (A-II He ed quar ter s Commander Works 229 Mahatma Gende . Lucknow- 205 no Reference your letter No. 120545/3111/FIG(T) 4 % MIS-450358 Suri GS Saxona and MIS-440153 Christian andts B/R Gde II of this office are willing for any in (Indep) Faizabad at own expense. 3. The following Supdts B/R Gde II are senior west in a woa. Their date of posting at Lucknow station are also 5-9-68 His name has berked for monitive station ville ii No.901300/31/11 11.6.31. 5-5-74. Volunteer for into to Faizabad are expense. (GP Bhatnagan . B,50 for Commander Horks

lief Engineer orthorn Zone ביסוט'יזי aminst each :-MES\_442053 Suri RD Misrae TE (E) Lucknow Now certification NES-450358 Shri GS Saxena, 5. CWE (P) Lucknow 21-8-81. MSS-440153 Y Shri Santokh bingh - 19-5-74 043 (P) Lucknow . 247-77-8-1 NES-445460 Shri Kartar Singh GE (P) E/M LKO 5. MUS-432144 Shri Novel S Ismile GG (...) Lucknow MES-46 1536 · Shri Sri Warein Crivastava - 15-0

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Head quarters vommander works known or 229 Mahatma Gandbi March Lucknow- 226002

PUSTINGS/THANSFIRMS:

 $\mathbf{1}_{o}$ Reference your letter No. 120.45/3169/E10(1) dated un has

No Supdt B/M Gde II from this area is willing for posti-GES (1') Raipur and GES (P) Mhow. However MSS\_452144 Shr: Nost Supdice M/R Gde II of AGE (P) (I) Lucknow who already stand to get GE Debina vide your letter No. 120545/3165/EIC(I) dated 12 Eep willing for posting to GES (P) Raipur at State expesse. In the application dated 19 Sep 81 and 22 Sep 81 submitted by whole No. ferverded herewith duly recommended for further disposal.

The following Supdts B/R Gde II are longest stayed in on Their date of posting at Lucknow station are also shown against

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MES-445460 Siri Kartar Singh. GE E/M Lucknow

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**dated 29** July 81

9880F=450 30 Shri KA Siddiqui, AGE (P) (I) Licknow

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70 MES-455120 Shri Virednra Kumar 1-10-76

Rawat, Gra (5) IKu

Mr.S-405166 Chri Pratep Singh, AGE (P) (I) Luckney

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Mukhyalaya Madhya Karasa Chief Engineer HQ Central Command Lucknow Centt

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900.300/W / 1/2 /ETC(I)

The Chie Engineer

Control Zone Lucknow

Centrol Zone Jabalpur

Cet Tr Zone Bareilly

Arojoch) Itarsi

## WENTING LIST FOR POSTING TO TENURE STATIONS : SUPDI B/R GUR LT

Reference further to this HQ letter No.901300/3/61/ETC(I) dated

So Werning list of Super B/R Gde II who are due for posting to tourned whitehes in this Command is forwarded herewith as Appendix (4) and 19: 40 this leaver.

dissipated to all concerned and they should be inferred as writing to keep themselves ready to move to such stations on assure of their posting orders. Appeal if any made against this wanting and about a mach this office by 7 Sop 1981 the latest after which no representatively be a contained.

This list will remain inforce upto 30 Jun 1982 after that the

Home will to revised/reviewed if necessary.

(RD Jaking) AO I Chief Engineer

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22. CE Ranchi

23. GE E/M (P) Luckness

24. Œ Fy Kampur

25. GE Allahabad 26. GE Saugor

26. GE Saugor 27. GE Danapore

28. GE (E) Jabalpur

29. AGE (I) Faizabas

30. GE (P) Promanger

32. Œ Babina

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Morning List

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Chief Engineer Headquarters Central Command

Lucknow- 2 Jun 80

9 1370/3/

/EIC(I)

Uniel Engineers Northern Zone Lucknow Centre 1 Zone Jabalpur West iP Zone Bareilly

(P) Harsi

REVISE MARNING LIST FOR PUSTING TO TENURE STATE SUIDT BA HDE-II /SA GDE-II

Revise varning list of Supdt B/R Gde-II/SA Gde-II who are due for posting to tenure stations in this Command is forwarded herewith as Appendix "A" to this letter.

This should be circulated to all concerned and they should be informed on writing to keep themselves ready to move to such stations on issue of their posting orders. Appeal if any made against this writing list should reach this HQ by 5th Jul 80 the latest after which no representation will be entertained.

This, list will reme in inforce upto 31 Dec 81 after that the same will to revised reviewed if necessary.

This HQ letter No. 901300/3/82/EIC(I) dated 5 Feb 79 is afterned to be amended accordingly.

( NN Vishwonethan )

## Copy to:-

1. CWE Bangar : . 2. CWE(P) Lucknow

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10. ONE Hoerut

11. ONE Ramgurh

12. GB Galior

15. OH Sengar

M. GH Jhansi

15. GB(1) West

17. GI Mhor

15, GE Ehopal

18, GE(W) Lipknor

27, GE(P) E/A Lucknow

21 CE(E) Jabalpur

22 GE Tankadrome Babina

23. GE(P) Weh Fy Jahalpur 40. GE (Fast ) Lucknow

24. GE(W) Jaba lpur

25. GE Kampur

26. GE(P) Ranchi

27. GB Roorkee

28. GE(P) Bareilly.

29. GE Khamaria

30. GE-Bamrauli

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910127/HR-II/EIC(I) Posting folder

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39. GE (Ty) Was Manipur

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Anoemix "A" to GEGC Tucknow
letter No. 901300/3/6//FIG(I)

deted 11 Jun 80

Cont.d ... / 2-

## REVISE WARNING LIST FOR PASTING TO TENURE STATE'N SUPPLY BAR CDE-11/SA CDE-11

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Annexue (

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1135 4400G2 Shri Mohd TAKI AHMED Supdt B/R Gde II(QPt)

The righ I ?(Wits) Section

Office of the Chief Frgi. 10er Northern Zone Lucknow - 226 002

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DEPUTATION OF MES PERSONNEL TO EMPLOYEES PROVIDENT FUND ORGANISATION IN MAHARASHTRA AT BOMBAY

You will be relieved of your duties on 30 Oct 82(AN) to take un the new appointment of Junior Engineer in Employees Provident Fund Organisation in Maharashtra at Bombay on deputation for a partiod of one year,

You will report to the Regional Office of the Employees' Provi Mid Organisation in Maharashtra at Bombay.

E-In-C's Branch, Army HQ No 90066/CPFC/ELC(1) Authority:dated 17 Sep 82.

If you fail to rejoin this department (MES) within a period of one year from the date of release, you will lose your lien in the and shall have no claim against this department.

Before leaving this office you will submit the requisite no a mana contificate together with the following to your section to

(a) Identity Card (b) Command Special Entry Pass(c) Call Car

(PN Kher)

LI-OA-

for Chief Butioner

F - S Branch (MC(I)) Army Headquarters New Dollhi - 110001

CE CC Jacknew

Pilipina na Propinsi sanji 🗫

The Regional Office of the Employees' Provident Fund. Organisation in Maharashtra at Bombay. Centi l Provident Fund Commissioner, 9th Moor, Movur Dhawan, Connaught Circus, New Delhi - 110001 ZUC(1)

Pay Carp/ Record G. oup

E 2(N: F)

Case 13 123905/5/NZ/MO

(C) A (C) Luckney

TAO

Dat.....

Annexan CA VII Colline and the Chief Technon Tello : HALLON Worthern Zone Luckrovs 2. 100011/32/3/ETC(T) 28 Jan 82 想任何国际 1381 Consider Works Engineers (P) **紧张 11.** Lucian by POSTUNGS/TRANSFERS - STUPDTS B/R GDE TI Rofer to your No 11083/3579/910(I) dated 12 Oct 81 and No. 11083/355 4207 Osted 28 Dec Ci. The following postings are hereby ordered in the interest of state: Ser AMES No aid Name Joseph POBLALL \$30.51 1. 452144 Truescrow Department (b) (1) Mari Novel S Tamile tathy OF CO No 910127/352/FIC(T) dated 04 Sep 81 and COS Telegraphy No 1010/F/92/CLUXLI deted 27 Nov 81) 481.586 GE (lest) Gt (P) "To move a consider Shri Gri Narain Sittektion Spirastara. Mhow ( war: - om co no 910127/392/410(T) deted 04 Sep 81)/ SOS EL HATTER LO (FIL) 132 RG (P) (I) GE Tod move in whi Ouri Ka SiAdicul Bebina in claiow \_ (Anthy: / OE CC No 910127/6/195/FIC(I) dated 28 May 81) 200662 911 F13200-175341 (CIR Jubranauyau) for Chief Inginour Comy to:-OD GO Jucknov 38 63 Jahrlouk OF Yest DP Mone, Barellly Com Deinvectung Car (P) Dehredun OF (F) Mhow OW Chandi. (SE (P) Whom GT Bridge (Wat) Jucknew word (1) (I) Intelmove. SIL Date.....

Annieren (AZVIII

(A) (110)

TO.

The Chief Engineer
Northern Zone
Lucknow - 12

# POSTINGS/TRANSFERS: SUBORDINATES

Sir,

This has reference to the meeting Shri GS Bawa Vice President and other representatives of UP AREA Employees Union had with the Chief Engineer on 13 Jul 82.

I submit that in view of my present difficulties to that rule by court cases I request that my case for retention is buckness or the other surrounding areas viz Bakshi ka make the probability.

For a period of six months to one year be could be for surrably.

2. I also certify that I will not claim compaction of the

I further certify that on the expiry of stay at I is of places arround Lucknow, I shall not submit percentage if further deferment or cancellation and I will move immediate the lace then ordered.

5. Inspite of the above commitments by me for 6 months year period, I request due consideration for attacks one period.

(KA Siddiqui) Supdt. B/R II

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SI 25/25/90.

Dat......

COLE DIFFERMAL.

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Hakhya Ergircar Muldhyaloya teaders a Chief Engineer Headquarters Cost. 11 Laciment -22000:

Annexur (A-IX

2012/8/\2\/em (1)

The Culof Engliser Perthorn Zone Loknov

i such a a director

Reservation your Consideration Letter No 120548/1987 dified 27 Jul 69.

Posting of thei I'A Siddigul, Supat BA bio XI of I'm desimen to GE (ACP) lieraura on compositionate greated at a 142 t nor a period of ope year only is hereby approved. Heleve helividual is relieved to Memoura a written under total : that he will be posted out from Hemoura to Nabina/other, and the of the real description and the rot for the propert office of my station be obtained from him and forwarded to this Is the re-

( Curtachan Sing Lt Col SO I (pers) Chief Beginser

dupy to:-

CTE (P) Lackney

 $\mathcal{L}_{\mathcal{A}}^{\mathsf{T}}$ the Sho (Ser Sp), Posting folder-

COMPDETIAL

25/25/905

## Confidential

-olo: Nil 632

Office of the Chief Northern Zone Lucknow-2

120545/

3. Mug 82

no (P) Lucknow

# POSTINGS/TRANSFERS - SUPDIS B/R GDE II

Refer Borrespondence resting tith AGE (P) (I) seet to vor No. 1010/BR/1605/E1 dated 02 Jul 82.

Poseing of Shri KA Siddiqui, Supd. B/R Gdo-ID 12031 Dicknow to GS Babina ordered vide our No. 12051/3/27 Gred 29 Jan 82 has been cencelled vide our No 1305/5/ 59 ed 23 Aug 32.

Shri KA Siddiqui has now been transferred to the Property vide CE CC No 910127/6/121/EEC(I) dated 12 newing order has been issued separately by while all a

As desired by CE CC vide letter quoted in the state of the relieving the individual please obtain an all the state of the is individual and forvers the same, in duplicant, " sened by the AGR (P) (I) so as to reach this of ite

The period of absence from 12 Jun 82 will be apply

y grant of leave as admissible.

for Chief

08 (P) (I) . nejmov

CODY \*O:

CONFIDENTIAL

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Annexue (A-X)

Dole : Mil 743

Office of the chief mgine a Northern Zone Lucknew-2

120545/ 333b /EIC(

3 S

Sep 82

chief Engineer control Cemmand Encknow

3303330

BR (33)

POS TING! TRANSFER : SHRI KA SIMDICUL. SUPPLEDIA COL

Refer your No 910127/6/121/EIC(I) dated 18 Aug 37.

we had directed AGE (P) (Indep) Lucknow to indep) he move of shri KA siddiqui, supdt B/R Gde II to GE (EEE) Heusura by 10 gep 82 on furnishing the under taking by

shri siddiqui has refused to sign the under the in-

in view of this, we withdraw our earlier recommendations. He should move to GE Babina as ordered and the of absence would be regularised by the receiving form them as deemed fit.

Please advice further action.

(SK Lamba)

col

Additional chief Engineer

for chief Engineer

100

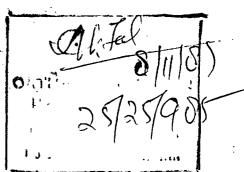
×

Copy to:-

UME (P) Incknow - With reference to AGE (P) (Indep)
Lucknow No C-6/Gen/844/E1C dated Of St

and f





## CONTIDINTAL

Wil 632

Office of the chica mais Northern zone Lucknow-2

120545/cm/ 0| /EIC(I)

6 Oct 82

Continuer Works Engineers (P)

# POS TIME / TRANSFER : SHRI KA SIDDIOUI

1. Refer our No. 120545/3336/EIC(I) dated 13 Sep 92

2. the posting order issued under our No 120545/3329/8 0

CE directs that Shri KA Siddiqui will be SOS on boot to SE Bubina as ordered earlier and the period of absence to be regularised by the receiving formation as per Rules.

4. It will be ensured that his pay and allowances and allowances and

5. Please acknowledge receipt.

(N Samuel Hathew)
AO I
for Chief Inginery

Coly to:-

> Gr (West) Lucknow - for immediate action and confirmation.

IN CONFIDENTIAL

Aufrice C. D. CE 10

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Annexun (A-XH3355).

eio : Hil 632

12/1545/ \$3<sup>55</sup>/EIC(I)

Colaf Engineer Courtal Command Lucinow

5536

Office of the chief Formal Northern zone
Lucknew-2

21 Oct 82

BR 3336

POSTING/TRANSFER : SHRI KA SIDDIQUI, SUPDIB/R GUA 1

Refer our letter No. 120545/3336/EIC(I) de tod 13 Ser

2. Sari KA Siddiqui. Supet B/R Gde II was SOS from GN (.

Lucknow wef 18 Oct 1982. The individual has refused to sec

the movement order and has endorsed certain remarks on the

the movement order and has endorsed certain remarks on the

this connection, a copy of GE (West) Lucknow letter the

has a refused as Appendix to

the 1/869/EIC dated 14 Oct 82 is enclosed as Appendix to

the ter-

The vacancy position of supat B/R Gde II at Lacknow at tached as Appendix 'B' to this letter. It will be the corefore that supat B/R Gde II are still surplus at Lacknow the individual has no case for retention at Lacknow.

his is for your information please.

5. Mis issues with the approval of Addl CE.

te good mountail.

(N- Samuel Inthow)
AO I
for Chief main son

topy to:-

QUE (P) Lucknew

( GE (West) Lucknow

for information. 21/1.

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Davi.

25/25/905

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Carrison Riginaer (West) incinou.

(Through proper channel)

TOSTINO/RESTRONG OF STRUCTURE TO THE PROPERTY OF THE CONTROL OF THE PROPERTY O

1. 1. 2. C

The applicant most humbly bega to state as unders-

- l. I was called by GR (West) Lucknew in his office and was asked to receive the novement order.
- 2. That on that movement order the following econories... vers endered by net-
  - (a) Before I receive the movement order my interview with Cour Inchnor and R-in-C in turn be arranged on the following grounds:-
    - (1) The transfer is violation of R-in-C transfer volloy.
    - (11) I am not surplus therefore can not be transfe
    - (111) After cancelling the provious order of move to Sabina on spineal the office of the Co lucks has exhausted its rower and has become functua officio and left with no nover to reconsider or relacue the orders for Babica.

I may please be intimated the letter to through which the show remakes endorsed on movement order have been furtime. typnsmitted to the society further estim and advice rights.

Yours faithfully,

( K ( Eldlegal) surat Bir der II

Date 1800t ea

Cony for-

LICE OF Luckness .... Cor 2 Inchror -

A. CHE (P) Lucinov

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Annexur (A XVI

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The Chief Legisces Lughter Tess Lughter

# PRINCES AND SERVICE BARRIES.

1. Pararonce your letter New 120045/5355/516 11 11 14 14 120545/5355/616 (T) gated 5 How 82.

reference. First is Aldelgas. Super 3/1 fide 15 thouses be reference. First is Aldelgas. Super 3/1 fide 15 thouses be report for duty to GE Bobins as ordered. So he are reserved to the heart of the box of the

2. As report part 3 of GF (east) Inchmos leaver had some leaver leave 22 ont 23, the relation is clarified the lander photo in

- the true correctly been more material for factors of the remediation, in absorbing the absorbing to absorb the contract of the
- the stand land land About a sept the stand in the second of the language of the land of the land of the language of the langua
- (e) There is an east for interview on this account with the Command CD/6-in-C as requested by their things

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Annexu (A-XVI

# CONFIDENTIAL

The individual may be informed suitably.

165Th (189)

(Gurnedhan Single) Lt Col So I (Pers)

Copy to:-

OF, Jubulpur Sone Jubulpur

1990 Labotyme Thomas

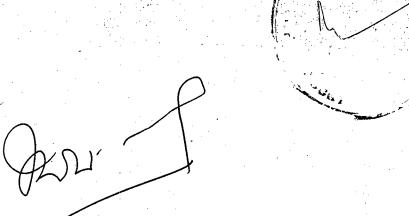
with reference to GE (W) Lacknow MO quoted above.

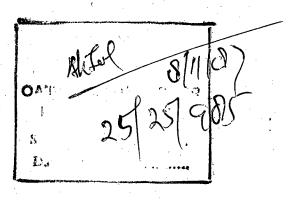
Chief Engineer

Please initiate disciplinary action against Shri M Siddique, Supdt D/R Gde II under the existing rules, if he/corries absent without permission.

CHI (F) Lucknew GE (F) Lucknew GH Boblica

CONFIDENTIAL.





Amexica FA XVII Chief Enguiser (may GEN J. M. KAI) Control Colemand Luelitow. Kispicine Den, most petiable condition faced to the applicace of the complete was embelded to approach your honder to seek elderly a. in the facts as under. pay and aliawances, Due to non payment of Salary and non keep blin on Strength of enter GR (Mest) Les of GR (RCP) Mienora has wife and children too an storning and leading nost meserable petratil life. The apprecial is not under Stood as to what quick hickory and inhuman treatments. That for delails of the case the Copy of applicants opposite di 12 00 85 with enclosions offender" and affender " is allachede. That applicant was posled by Sabana but on appeal it is. Cancelled as plappendin "1" of application 21-120ct 85 allacued to him bet (1) That in in Same para of appendix A CANZ luckeren posicio in appheaul to GA (KCP) meneral. The movement or by for GA (KCP) Menina was not essued even after calling, an applicant is 10) That after up grading in office GA (unst.). unstract of essen Montment order for GA (Reb) Meibera essent moviement or the for GB Babens on which appleant endersed tremorks and Sandyne Introvers of your honout on car her extend for Appaden & of expended which so for how not been granted, see GA (RCP) Monora Yelman. hore and not, Cancelled movement order for para GB Bohera Sice. tim justificational cannot be essered. but ailes all am kipt in altended for or et is apprehended mat corr " dine is being destroyed at Some gharters. (1) That very graceously CBN Luckian has willen a little, dil 40 to entil Les derecting him to obtain in tripleate in apprealing him to stail of in cost and Not of entre Life world in it 16 injun 81 and with a little to GR (intell) for obliving Copies of apple pur Sni K. A. Serbergji which applicant has Church to behand has been Stopped by orders of ever on Telephin on de 7 Dec 86. That sin SS. Misra Gan beef is not on good to, in the win apprice and cound Calandesticiety harving a spoeling in case. one in the and officialies kirolly give on elederly adive for an exclusion the telem so and appreaus may be put in an way of coming on and stranger selles in Mewora Nollo your estaceth full bu 8.1.86 191/13 BAGH SHAR JUNG LUCGIAL

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Annethu (A-XVII)

(A) (121)

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The Chief Engineer HQ Central Command Lucknet

# PEST ING TRENSPER OF CHEI K. A. SIMIQUI

. Mair,

Reference applicants (i) append dated of Apr 1983
Li) CE MZ Lucknew letter No. 120545/3329/BIO(I)
Lated 23 Aug 82 (ixi) AGE (P) (INB) Lucknew letter No.
1916/BR/1625/E1 & ted 26 Aug 82 (iv) Remarks endersed of
Luckney Movement Order for Babina by GE (West) Luckney
Applicant application dated 18 Oct 82 addressed to
Luckney copy to OE HQ CC Luckney, CE MZ Luckney
Luckney and many reminder dated 10.1663
15.2.83, 22.4.83, 25.5.83, 29.6.83, 2.2.85, 15.4.85, 10.3.85

With due respect and humble submission the applicant of the that with greatest pain he is compelled to announce of you the terrible entelligence of a sad and sewfore reverse for fortune which recently has over taken him for no proverse or fash on his part but mainly due to (i) ups taking him free cancellation of posting order to GE Easting (ii) and huge expediture of your applicant. Hope considering the very poor and week the postion and sewereness of calculaty your attention or in GE (RCP) Memour will take the applicant on strength in GE (West) and hope order for the posting order and severeness of calculaty your calculation or in GE (RCP) Memour as the posting order for (RCP) Memaura as the posting order for (RCP) Memaura as the posting order for (RCP) Memaura as the posting order for the considering the considering

- - (b) That aggreived by the above posting enter was done in atter disregard to him. C's police at transfer then applicant preferred an appeal service to CE HQ CC Luckrow.
- (c) That the said appeal of the applicant work graciously accepted and up-held and in the result posting order for GE Babina was cancelled visional Lucimow letter No. 120545/3328/EIC(I) dt. 23.
- (8) That AJE (F) (IND) vide his letter No. 1625/El dated 26.8.82 informed the applicant posting order for OD Babine has been cancelled in the same para for there said that you are posting (RE) Memania vide CE NZ Luckney letter NZ 126545/33.9, AIC(I) dated Z. Aug 82.

Assistant de la constant de la const

Contd... 2/

25/25/901

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Annexur (A: XVIII

(A)

(6) That applicant vide para 2 of AGE (P) (IND) Luckness loster No. 1010/MR/1625/E1 dated 26 Aug 62 was called an the office of AGE (P) (IND) Luckness to take movement exter to TOE (ROP) Members.

- (f) That malsokyly after the above stage of the case the office of add (P) (IND) Lucknew was upgraded to GE (West) Lucknew and Skri J N Restagi took over the charge of the office of GE (West) Lucknew.
- order for GE Eabing on specifically being known that posting order for GE Eabing on specifically being known that posting order for GE Eabing on specifically being known that posting order for GE Eabing stends cancelled.
- (h) That so long the posting order for GE (RCP) Medicara remains in force, operative and not cancelled GE (Medica) was not empewered to issue movement order for CE Bublish which erronously he was insisting upon.
- (j) That under such critical circumstances applied it ondersed few remarks as under on the movement bridge for the Babina and returned it then and there which GE (l'ort) insisted to isome ellegally.

Romarks endorsed on Hovement Order for GE Dabina

- (i) Defore freceise the movement order my detervies with CE CC Lucimow and Esim-C's in dutie be arranged on the following grounds to
  - (as) The timesfer is violative of Entraction transfer policy.
  - (bb) I am not sarplus therefore con not or transferred.
  - (co) After cancelling the previous order of move to Babina an appeal, the office of C) of Lacknew has exhausted the Land has become functum offic. Fand left with no power to reconsider or re-issue the order for Babina.
- (h) That applicant was left with no alternative except to entimate the factual position to CE CC Lecknes which he did wide application dated 18 oct 82 (copy of which attaches as application).
- (1) That the ipplicant so far is meither envolved in any disceptionary case nor of any time riscondant or miscephavious to all reported to him.
- (a) That applicant contented to attend the price of the (West) Lucknew regularly bet authorities classed nu pay and appearances and pair as salary as yet.

Contd. . . 3/-

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(A) (123)

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That the applicant was left without any movement of pasting order to de Babina was already and posting order for de (RCP) Memaura on the of record being existed, but no movement order (RCP) Memaura was issued. Therefore, applicant was restricted to applicant order of the Babina and authorities elected to remain the all the applicational etter, reminders.

That since memphyment of pay and allowanced the applicant is anable to feed nimself and his wife and clinify that applicant's family's own let in life in longer happy one as it was before, because the feed and longer happy one as it was before, because the feed and have deleberately driven the by Med antherition and have deleberately driven the value of the applicant to face and library is made to stand as spectator. Now applicant in our sade is stand as spectator. Now applicant in our sade in standard to say that if any end of the life of the whole family is brought to any to safe prestige then Med authorities under such of the whole family is brought to sire weather the wishap

(p) that applicant is being made to barry deep ind dout, the education of children is made to saffer and fil the court cases in absence of payment to count to adequate may be defeated, for all these MES of the rities will be equarely responsible.

(d) Last as ACE (P) (IND) letter No. 1010/BR/1625/BT CO No. 16.85, the applicant is still born on the still born of the still born on the still born on the still born on the still born on the still born of the

In of above the applicant is beset by troubles and lines in people and die to non payment of pay and allowances of paying the cither grant him on interview as requested vide in the first of 18 Oct 82 or post him to 68 (RCP) Nemaure of the pithout ony legal hardle or if your homour cities him in Lacknew, in Bakahi-Ka-Taleboor

The contract to make the contract conditions

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11 (F) (TT) loctor No. 10/28/163//24 66. 26.82

indication least 18.10.88

Yours faithfally .

( E a SIDUIQUI )
Supet B/R Ode II.

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SETUNG/TRANSFER OF SHELK, A RIDICOL SUPPLED AND TO BANTO A SETUNG OF SHE PREVIOUS OR DE

Sic.

The applicant most humbly begs to state as under :-

- L. I was called by OE (West) Lucknow in his office and was asked to receive the movement order.
- 2. That on the movement order the following comments were endomed by me:-
  - (a) Before I receive the movement order my interview with dedd Lucknow and B-in-d in turn be arranged. on the following grounds:-
    - (1) The transfer is violation of B-in-O transfer
    - (11) I am not surplus therefore can not be transferred.
    - (111) After cancelling the previous order of move to Babina on ampeal the office, of GE CC Luckney has exhaus ted its nower and has become functus offic wend left with no nower to recorsider or relacue the orders for Babina.

I may blease be intimated the letter No through which the thors remakes endorsed on movement order have been further trensmitted to CWE seeking further action and advice please.

Date d . /8000 82

1. CE CC Lucknow A

2. CM Z Lucknov -

ONE (P) Lucknow

Yours faithf

( K A Sidigqui) Sundt B/R Gds II



Before the Central Administrative Tribunal,
Addl.Bench Allahabad.

John John Mark

Registration No. 779 of 1987

K.A.S iddiqui

Versus

The Union of India and
others

Respondents.

Objection on behalf of the respondents to the interdm relief application is as under:-

1. That the contents of paragraph
no.1 of the interim relief application are
not admitted and as such are denied and the relief
sought by the petitioner cannot be granted at
this stage for the following reasons:-

(i) The applicant was relieved by 6.E.(West) Lucknow on his permanent transfer to GE Babina on 18th October, 1982 and as per order he should have reported there after availing of the normal joining /journey period admissible to him to enable the new unit to claim his pay as

Recel 93.88



allowances etc. rather than resorting to various tactics and bringing in extraneous pressure for his retention at Lucknow.

(ii) He never joined his new unit as per orders and has been absenting himself wilfully, thus making him liable for discplinary action for violation of orders under C.C.S. (CC & A) Rules, 1965.

(iii) Since he is absenting himself unauthorisedly and did not join within the permissible time limit, he is neither entitled to any pay and allowances until the absence period is regularised by granting leave nor he has lien on any appointment at present.

(iv) No leave can be granted to him for a continuous period exceeding five years unless sanction of the President is obtained.

2. That in reply to the contents of paragraph no.1(a) of the application, it is stated that the situation now he is facing



is his own creation and he has himself to be blamed for it. Since there has been no injustice meted out to him, he is not entitled for any interim relief.

a. That in reply to the contents of paragraphno.1(b) of the application, it is stated that there are certain formalities to be observed before withdrawal from GP fund applied for by the individual is sanctioned by the competent authority. Since he has not reported to his office, he is posted in, and has been absenting himself wilfully, he is neither on the strength of his old unit nor to the unit to which he stands posted. The withdrawal , therefore, cannot be sanctioned on an application on a piece of paper. He is supported to fill the required form and supply the required data for this purpose to the Head of the Office for necessary action.

In view of the facts and circumstances stated above, the petitioner does not deserve any interim relief to be granted by this Hon' ble

W/

Tribunal and the application for relief may accordingly be dismissed. The matter is already subjudice before the Hon' ble Tribunal and the petitioner should have waited for final decision of the Hon' ble Tribunal.

k.C.Sinha

Dated: 14.2.89

Counsel for the Respondents



Beforethe Central Administrative Tribunal, Addl.

Bench, Allahabad.

Misc.Application No. of 1989

On behalf of

The Union of India and

others

......Applicants

In

Registration No. 279 of 1987

K.A.Siddiqui

.....Applicant

Versus

The Union of India and others.....Respondents.

To

The Hon' ble Members of the aforesaid Tribunal.

The humble application of the applicants aforesaid Most Respectfully sheweth as under:-

1. That the aforesaid petition has been filed by the petitioner for a direction of this Hon' ble Tribunal for issue of a proper memo order for posting of the petitioner from Lucknow to Banina alongwith other reliefs as mentioned in para 9 of the petition.





Before the Central Administrative Tribunal,
Addl.Bench, Allahabad.

Counter-affidavit

In

Amendment Application

In

Registration No. 779 of 1987

Versus

The Union of India and

Affidavit of C.S.Misra, aged about 52 years, son of late Sri B.S.Misra, Administrative Officer, Chief Engineer Central Command, Lucknow.

(Deponent)

I, C.S.Misra, the deponent aforesaid, do hereby solemnly affirm and state on oath as under:-

1. That the deponent is Administrative Officer in the office of Chief Engineer, Central Command, Lucknow and as such is fully conversant with the facts deposed to below.

A A

1



2. That the deponent has read the contents of the amendment application. He has fully understood the contents thereof and his reply on behalf of the respondents is as under:-

3. That the contents of paragraph no.1(a) of the amendment application are not admitted. As mentioned in the counter affidavit that the petition has not been filed within the time limitation and is highly time barred, the individual has now tried by making amendments to the original petition to come under the purview of the time limitation which may not be accepted at this stage.

4. That in reply to the contents of paragraph no.1(b) of the amendment application it is submitted by this amendment the petitioner wants to high light that he was neither given MO for GE ( RCP) Memaura nor TA/DA for his movement from Lucknow to Memaura. In this connection it is submitted that the aspect has already been covered in the counter affidavit. Since the petitioner did not give the required undertaking, his posting to Memaura was withdrawn. The question of issue of MO and Payment of TA/DA, therefore, does not arise as he was subsequently posted to GE

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Bebina.

5.That in reply to the contents
of paragraph no.1(c) of the amendment application
it is stated that the policy of posting/transfer
remains the same even after the amendment
requested by the petitioner.

6.That in reply to the contents of paragraph mo.1(d) of the amendment application it is stated thatChief Engineer Central Command Lucknow is the competent authority to issue posting order of subordinate staff working in its command and control, hence the amendment has no adverse effect.

7. That in reply to the contents of paragraphno.1(e) of the amendment application it is submitted that since the posting order issued by GE Lucknow Zone was based on the 'order issued by CE Central Command, the same was quite in order.

8. That in reply to the contents of paragraph nos. 1(f) to 1(g) of the amendment application, it is submitted that the counter affidavit remains the same even after the amendment.



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paragraph no.1(h) of the amendment application it is stated that by this amendment the petitioner wants to draw attention of the Hon' ble Tribunal that he has neither been issued MO nor TA/DA for his posting to Babina and his pay and allowances from October, 1982 has also not been paid. The reasons for the same have already been given in the counter affidavit and hence the same need not be reiterated here.

paragraphno.1(i) of the amendment application, it is submitted that movement order has already been issued and he is fully aware of it and should have acted upon the same accordingly.

paragraph no.1(j) of the amendment application it is submitted that no violation has been made by CE Central Command Lucknow/CE Lucknow Zone Lucknow. The position has been already explained in the counter affidavit and hence those averments need not be repeated here over and again. The statement made by the petitioner is wrong and as such is denied.

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12. That the contents of paragraph no.1(k) of the amendment application are denied. The question of issue of MO from Lucknow to Memaura did not arise ax for the reasons stated above.

13. That in reply to the contents of paragraph no.1(1) of the amendment application it is submitted that the amendment does not have any effect on the counter affidavit as already stated. The position has been fully explained in paragraph no.18 of the same.

paragraph no.1( m) of the amendment application it is submitted that the petitioner did not follow the channel of correspondence, kee for the reasons best known tohim. Pressures from other sements sources are not accetapable and have been at the risk of the individual. The petitioner would have been paid his pay and allowances had he reported for duty. As he was absenting unauthorisedly, the question of payment of his pay and allowances didnot arise. His loss as mentioned by him in the amendment application is his own creation and he is to be blamed for it.

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15.That the contents of paragraph
nos.i(n),(o) and (p) of the amendment
application are denied. The reliefs sought for
by the petitioner dark do not warrant any consideration
and the petitioner cannot be granted any of
those reliefs for the following reasons:-

(a) Posting Orders/Movement order were correctly issued and were fully covered under the rules.

(b) The petitioner has been absenting wifit wilfully and unauthorisedly hence he is not entitled for any thing. It is a breach of winduct and he has made himself liable for discplinary action.

(c) As the petitioner is not entitled for any pay and allowance due to his continued wilful absence, the question of protection does not arise.

was filed by the petitioner for a direction of this Hon' ble Tribunal for ixxxix issue of a proper memo order for his posting from Lucknow to Babina alongwith other reliefs as mentioned in para 9 of





the petition.

has moved the application for amendment of his main petition narrating certain new facts as well as the grounds, which are actually not after thought but will infact change the nature of the case and will involve substantial amendments in the petition. The plea of malafide has been inserted by way of the said application as well the pleas which have not been taken in the original petition and that too without impleading the relevant Officer concerned. As such the amendment application is liable to be rejected.



# Before the Central Administrative Tribunal,

Additional Bench

Allahabad.

Circuit Bench

Lucknow.



REJUINDER AFFIDAVIT

AMENDMENT APPLICATION in

REGISTRATION No.779 of 1987.

K.A.Siddiqi

Applicant

Versus

The Union of India and others... Respondants.

To,

The Hon'ble Members of the,

Aforesaid Tribunal.

The humble submission of the applicant is as under : -

- That it is submitted that the above application had to be filed based on the documents then available and reliefs accordingly were sought, but in the light of the Annexures attached to the Counter Affidavit by the Respondants, which disclosed the some helpful facts and important documentary evidence which were not available to the applicant at the time of filing the above application. As such it has now become necessary to amend the application and incorporate these facts and documentary evidences which are essential for adjudication of the real controversy between the parties
- 2. That the plea of malafide has been inserted solely by way of additional approach to the same set of facts of transfer case and by inserting the same, no prejudice is caused to the Respondants and no valuable right of .



limitation accrued to the respondants will be smatched and respondants No.3 and 4 by their conduct, an nature of dealing and manners are apparantly impleaded as relevant officers. The amendment application deserves to be accepted on the following:

### GROUNDS:

- 1. Most of the amendments are due to typing error.
- 2. No injuctice is caused to the respondants.
- 3. No irrepairable loss is caused to the respondants.
- 4. No nature of suit will be altered.
- 5. No valuable right of limitation accrued to the respondents will be taken away.
  - 6. Does not constitute am addition of new cause of action.
  - 7. Does not raise a new case.
  - 8. Amendment requested for, amounts to nothing more than same additional approach to the **Exerc** set of facts of transfer case.
  - 9. It shall be necessary for determining the real question in controversy between the parties.
- 10. The Respondants have admitted in para 5 that policy of trans.

  -fer will remain the same even after amendment requested
  by the applicant.
- 11. The respondants have admitted in para 6 that amendment has no adverse effect.
- 12. The respondants have also admitted in para 8 that their Counter Affidavit remains the same even after amendment.
- 13. The respondants have admitted in para 13 that the amendment



does not have any effect on the counter affidavit of the respondants.

That in the light of the above grounds and the basis principles that the object of the hon ble court while dealing amendment application, is to decide the rights of the parties and not to punish them for their mistakes they commit in conduct of theirs. The Hon ble Tribunal is, there fore is requested to allow the amendment application which has the merits and is necessary in the interest of justice and fair play.

### PRAYER:

It is, therefore, respectfully prayed that the Hon'ble Tribunal may be pleased to accept the accompanying Rejoinder Affidavit to the amendment application and for the reasons disclosed in the affidavit, the amendment application be kindly allowed.

Lucknow:

Dated : 29,989

APPLICANT.

Aug

### Before The Central Administrative Tribunal.

Additional Bench:

Allahabad.

Circuit Bench

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AFFIDAVIT
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DIEDTE DOURT

REJOINDER AFFIDAVIT

in

Registration No. 779 of 1987.

K.A.Siddiqi

Applicant

versus

The Union of India and others...

Respondants.

AFFIDAVIT of K.A.Siddiqi, aged about 54 years son of late KhalilAhmadSiddiqi r/o 191/13 Bhag Sher Jung, Lucknow.

DEPONENT.

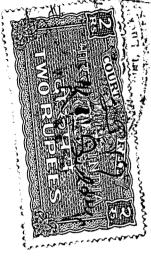
I, the above named deponent do hereby solemnly affirm and state on oath as under : -

- 1. That the deponent is the sole applicant in the above noted case and as such he is well conversant with the facts of the case deposed hereinunder.
- 2. That the deponent has read the contents of the Counter

  Affidavit and its Annexures filed on behalf of the

  Respondents and has understood the contents of the same.
- 3. That the contentsof para 1 and para 2 of Counter affidavit in the amendment application need no reply.

That pae contents of paragraph 3 of the Counter Affidavit, the amendment application are not admitted. Whereas those of paragraph 1(a) of amendment application are re-iterated and/affirmed. It may be respectfully submitted that order No.120545/3213/E-I,C(i) dt. 28th January, 1982 (Annexure-C.A-VII) is the basis of movement order dated 11-10-82 (Annexure No.I) and is a subject matter of dispute. It was made available only when counter affidavit was





submitted by respondants and letter dated 30-12-86 (Annex-VI) was already on record. Both the letters mentioned above added as amendment I(a) were necessary for determining the real question in controversy between the parties. That the application has been filed within the time limitation and is not time barred firstly because the application has been filed on Aug. 87. That it is within one year from the date of final order dated 30-12-86 (Ann.-6) @scondly it is also the very essence of CONTINUING WRONG that deleberate non issue of proper movement order based on posting order from competent authority, thus disabling the applicant, each day, to report for duty and illegally denying the pay and allowances withou observing the statutory rules of C.C & ( C.C & A ) Rules 1965 and article 311(2) of Constitution of India are wrongfu. act, which create continuing source of injury and renders the (respondents) does of such act responsible and liable for continuance of the said injury. However, the said wrongful act are of such a chracter that the injury caused by itself continues. Hence such acts constitute a CONTINUING WRONG OR TORT and in continuing wrong, & eresh period of limitation begins to run at every moment of time dubing which CONTINUING WRONG continues. Therefore, the application in the abofe circumstances is not time barred and is well within the perview of time limitation which deserve to be accepted.

That the contents of paragraph 4 of the counter affidavit in the emendment application are not admitted and denied, whereas the contents of para 1-8b) of amendment application are reiterased, the amendment 1(b) is only meant to add facts and reality to this para and causing no injustice to

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the respondants. Therefore, deserves to be granted. It is most humbly submitted that applicant was never called by respondant No.4 and prior to him the Assistant Garrison Engineer (Project) Independent, Lucknow for giving any type of undertaking or never asked to sign any undertaking. The respondant No.3 vide para 12 of counter affidavit, admittedl stated that in persuance of the application dated 27-7-82 respondant No.2 issued an order dated 18-8-82 (Annex.CAIX) Therefore the question of, firstly recommending and then the question of withdrawing the recommendation does not arise asorder dated 18-8-82 ( Ann.CA IX ) isonly in persuance of application dated 27-7-82 as admitted by the respondant No.3. That is respondant No.3 has no jurisdiction to wirhdraw that recommendation which he had not done vide any letter to respondant No.2. The question of issuing the movement order for Memora arises because the respondant No.4 was supplied the copy of order dated 18-8-82. That the cancellation of posting order of the applicant for Memora by respondant No.3 on O6-TO-82 (Ann.CA XII) before receiving the decision from respondant No.2 was beyond jurisdiction of recoondant No.3, as respondant No.3 was not empowered to cancell it on that date. Hence in absence of any statutory provisions of obtaining approval/concurrence by the incompetent authority ( CENZ, Lucknow), for his errigg acts of cancelling the posting order for Memora on the date, on which respondent No.3 not earned such power, and finally converting the compassionate posting case of transfer of applicant to surplus case, and posting him to G.E. Babina in Jabbulpore Zone from Lucknow, being beyond the power of respondant No.3 will certainly amount to wrongful and illegal act of CENZ, Lucknow. Hence the question of issuance of movement order and payment of T.A , D.A certainly does

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apise, as the cancellation of posting for Memora was beyond the jurisdiction of respondant No.3 and respondant No.4 should have given effect to the order dated 18-8-82 (Ann.CA IX) and respondant No.4 being a responsible office was aware of the validity, legality or orders and competency of respondant No.3 and respondant No.2.

- the amendment application, it is stated that respondent themselves are of the view that amendment No.1(c) is bringing no change in the policy of posting/transfer if amendment prayed for is allowed.
- 7. That in reply to the contents of para 6 of counter affidavit in the amentment application it is said that respondents have stated that amendment No.1(M) has no adverse effect, therefore can be allowed. It is also most humbly submitted that the powers conferred by para 3 of Engineer -In-Chief transfer policy dated 17-10-74 (Ann.2 a) is quasi judicial. The expression "may issue supplementary instruction to implement the policy does not confer any absolute discretion or plemary power on Chief Engineer, tentral Command, Lucknow. Thus CECC, Lucknow is not competent or has no jurisdiction to impose or add any condition or perfection over the intent already disclosed by office memorandum of Ministry of Defence dated 21-5-75 (Ann.2 a) and Engineer-In-Chief transfer policy dated 17-10-74(Ann-2 a) and dated 30-12-83 (Ann-2).
- 8. That the contents of para 7 counter affidavit in amendment application are not admitted and para 1(e) of amendment application are reiterated and further stated that this is necessitated to remove the obmission and typing error such as in place of posting order for GE Babina was typed

Mr.



Movement Order and an appeal dated 03-4-82, (Ann-3c) which was submitted through proper channel, was to be included as (Ann-3c) . That by this amendment no injustice is going to be caused to the respondants, therefore, deserves to be allowed. It is most humbly submitted ahat in terms of Engineer-In-Cnif's transfer podicy (Ann-2) and (Ann-2a) volunteers were to be called for by CECC, Lucknow and in determining longest stayee in a station all MES units including G.E's offices located in the station and adjacent localities will be taken into consideration. The seniority in that station will be decided by the Chief Engineer, Command. Grouping of various units in a station including adjacent localities will be decided by the Chief Engineer, Command. Since volunteers were called for by CENZ, Lucknow and longest stayee was also determined by CENZ, Lucknow therefore it can not be said that posting order was issued by CECC, Lucknow. That the poting order issued by CENZ, Lucknow was not based on the orders of CECS, Lucknow, the same, thereforem was not in order, as CENZ, Lucknow was not empowered to transfer the applicant from Lucknew Zone to Jabbulpore Zone.

That in reply to the contents of paragraph 8 of the counter affidavit, it is said that the respondants have submitted that after incorporating the amendment 1(f) and 1(g), their counter affidavit will remain the same. Therefore, amendment 1(f) and 1(g) since are not causing the injury to the respondants therefore deserves to be allowed.

10. That the contents of para 9 of counter affidavit in amendment application are not admitted. That amendment

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vide para 1(h) is very simple typing error and in no way is causing loss or injury to the respondants, therefore, deserves to be allowed. That it is true that firstly applicant is being harassed by way of not giving movement order for Garrison Engineer (RCP) Memora and secondly respondants are arbitrarily not paying the T.A /D.A for move to Memora and thirdly respondants are also not paying him are pay and allowances from 1-10-82 till date, though he has a right to the post by virtue of holding substaintively permanent post of Superintendent, B/R Grade II (for rest of the reply reasons and details, please see para 5.15 and for the rejoinder affidavit).

- 11. That the contents of para 10 of counter affidavit in the amendment application are not admitted. So far as amendment 1(i) is concerned it was a typing error for Memora erroneously Babina was typed, and to correct the sequence of the sentence (even though) word occurring in second line and word (not) in between word has and being in third line was required to be deleted by amendment 1(i) and word as was to be substituted after the word transfer at the end of second line. This amendment 1(i) is not going to prejudice the respondants, therefore, deserves to be allowed. That it is also humbly submitted that respondants are not deliberately issuing him proper movement order nor giving him T.A/D.A and also not paying him monthly pay and allowances.
- 12. That the contents of para 11 of the counter affidavit in amendment application are not admitted, whereas the contents of para 1(j) and 6(2) i to para 6(2) iv of amendment application are reaffirmed and as the violation are concerned, para 5 of this rejoinder affidavit is



referred to read. The amendment 1(j) is only by way of adding facts and realities and they are not prejudising the defence of the respondants, hence deserves to be allowed

amendment application are not admitted, whereas amount amendment application are not admitted, whereas amount videpara 1(k) of amendment application are reiterated. It is submitted that amendment vide para 1 (k) of amendment application is only a typing error hence should be allowed. It is further humbly submitted that keeping the legal aspect inview the question of movement order from Lucknow to Memora certainly did arise so long as the cancellation of posting order for Memora is not served upon the applicant, secondly cancellation of movement order from Memora will only be justified when appeals are disposed off, interview granted, or opportunity of hearing afforded to the applicant with respect to the transfer order is not extended (further details please refer para 5 and 6 of this rejoinder affidavit).

14. That the contents of para 13 of the counter affidavit in amendment application is not admitted and whereas the contents of para 1(1) of amendment application are strongly reiterated. It is also submitted that respondents submit that amendment 1(1) does not have any effect on their counter affidavit, so this amendment admittedly is not causing any prejudice of injury to the respondent, therefore deserves to be allowed. That the applicant has no knowledge what was ordered by respondent No.2 to other respondents or G.E. Babina, but no respondent has ever informed the applicant about any issue except the letter dated 30-12-86. So far the averments that after being S.O.S struck of



strength. Applicant should have made correspondence with G.E Babina is not correct. That is only applicable in normal state of affairs when S.O.S and movement order is not disputed. And when movement order dated 11-10-82 and subsequent S.O.S all are challenged being illegal the question of making correspondence to the unit applicant has not reported for duty does not arise.

15. That the contents of para 14 of counter affidavit in amendment application are not admitted whereas the contents: of para 1(m) together with sub para 6(20)i. to 6(20) iv of amendment application are strongly reiterated and reaffirmed. It is humbly submitteed that by this amendment no injustice or irrepairable loss is caused to the respondants, but amounts to no more than adding to the facts, the amendment therefore deserves to be allowed. It is also stated that when respondants intentionally made patently erroneous and without jurisdiction orders firstly posting order dated 28-1-82 (Ann-CA vii) secondly movement order dated 11-10-82 (Ann-I) and thirdly order of S.O.S and are not prepared to listen the applicant or to reply his representation, Submitted, observing the correct channel of correspondence from October, 1982 to 30-12-86. Under such circumstances, if the applicant approaches to higher authorities through a Member of Parliament or through newspapers, it can not be termed as applicants exerted any pressure from other sources, and in the above state of affairs, when said order are patently erroneous illegal, ultra vieres and without jurisdiction, the question of reporting to duty station does not arise. By not issuing the movement order to the applicant, the

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respondants themselves were abstaining the applicant from joining the duty, therefore the question of absenting from duty on the part of the applicant does not arise. The applicant has a valid contention that case of transfer applicant could be decided by the respondants maximum by holding an enauiry and punishing then applicant, but their intention was not fair, therefore, they prolonged the case to inflict severe penality so that the applicant may suffer intolerable or irrepairable loss and without any jurisdiction withheld the pay and allowances giving good bye to the fact that applicant has right to the post by virtue of holding substaintaively permanent post of Superintendent, B/H.Gr.II and the bonafices of hispost can not be questioned while he is entitled to say that mere fact that he abstained to join duty did not dis-entitle him to claim the salary or emoluments which were promised at his permanent appointment. The applicant has suffered huge losses mentioned in amendment application are only due to the issuance of patently erroneous, illegal, ultra voires and beyond jurisdiction orders, sp (1) posting order dated 28-1-82(Ann-CA vii ) (ii) movement order dated 11-10-82 (Anne-1 ) and finally see SOS orders therefore he can not be blamed for it, as respondants themselves are squarely responsible for it.

16. That the contents of para 15 of counter affidavit in amendment application are not, admitted and whereas the contents of paragraph 1(n), 1(o) and 1(p) of the amendment application are reaffirmed. It is also humbly stated that by inserting the relief vide para 1(n), 1(o) and 1(p) of amendment application, neither the nature of the suit will be altered nor any valuable rights of limitation accrued







to the respondents will be taken away. Therefore, the relief sought for deserves to be allowed for the following among other:reasons:

4a) Posting order/movement order are patently erroneous, illegal and beyond jurisdiction and were issued in flargant violatio of rules.

abstaining the applicant from joining the duty since 14-10-82 till date by not issuing the proper movement order based on posting order from competent authority in strict compliance of Engineer-In-Chief's transfer policy and instructions of Ministry of Defence. As this a serious offence/wrong done or misconduct on their part and by such act, they have made themselves liable for stringent action under rules.

V. Lister cul-essuance
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and August, 1982 that the then respondent maliciously had made the applicant S.O.S for EXEMPTIAL G.E Babina from 12-6-82/and arbitrarily stopped the pay and allowances but the applicant, as at present, then continued to attend the office as usual and signed the attendence register which now respondents are not allowing to sign the attendence register. That time they had to pay the salary for the month of June/July and August. At this occasion also the applicant is attendig the duty and performing the same duty ashe was doing prior to their issuance of movement order dated 11-10-82. Therefore the applicant is entitled to his all pay and allowances as he did not remain absent. Moreover, when a Government servant, such as the applicant is appointed substaintaively to a permanent post in Govt.



- That the contents of para 16 of the counter affidavit in quendment application are not admitted and it is most humbly submitted that the application had to be filed based on the documents, then available and relief accordingly was sought. But in the light of the annexures attached to the counter affidavit by respondants, which disclosed helpful facgs and important documentary evidence, which were not made available to the applicant at the time of filing the application. As such it has not become necessary to amend the application and incorporate those facts and documentary evidences which are essential for adjudication of the real controversy between the parties.
- 18. That the contentsof para 17 of the counter affidavit in amendment application are not admitted, and it is most humbly submitted that the plea of malafide has been inserted solely by way of additional approach to the same set of fact of transfer case and by inserting the same, no prejudice is

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caused to the respondants and no valuable right of limitation accrued to the respindants will be snatched. And respondant No. 3 and 4 by their coduduct, nature of dealing and manner are apprantely impleaded as relevant officers. The amendment application deserves to be accepted on the following grounds too:

### GROUNDS:

- 1. Because most of the amendments are due to typing error. May 2. No injustice is caused to the respondents.
  - 3. No irrepairable loss is caused to the respondants.
  - 4. No nature of suit shall be altered.
  - 5. No valuable right of limitatation accrued to the respondants will be taken away.
  - 6. Does not constitute any addition of a new cause of action.
  - 7. Does not raise a new case.
  - 8. It shall benecessary for determining the real question in controversy between the parties.
  - Amendment requested for, amounts to nothing more than additional approach to the same set of facts of transfer case.
  - 10. The respondantshave admitted in para 5 of their counter affidavi that policy of transfer will remain the same even after the amendment requested, by the applicant.
  - 11. The respondant in para 6 of their counter affidavit have admitted that emendment has no adverse effect.
  - 12. The respondents have admitted in para 8 of the counter affidavit that their counter affidavit remains the same, even after amendment.
  - 13. The respondentzhave admitted in para 13 of C.A that the amendmen does not have any effect on their counter affidavit.

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That in the light of above grounds and interest of the basic principles that the object of the Hon'ble court while dealing amendment application is to decide the right of the parties and not to punish them for their mistakes they commit in conduct of theirs. The hon'ble Tribunal, therefore, is requested to allow the amendment application which has merit and is necessary in the interest of justice and fair play.

Lucknow:

Dated:

DEPONENT

#### Verification

I, K.A. Siddiqi, the deponent do hereby verify that and declare that the contents of paragraphs Nos. / to 2/ of this affidavit are true to my personlknowlede and those of paras 5 to 18 are bellieved by me to be true to which i believe that no part of this affidavit is false and nothing material has been concealed. So help me GOD.

Lucknow:

Dated

DEPONENT:

I identify the deponent, who has signed

before me.

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examining the

CHI CAURA NOVORCED

Advocate.

02 1000

ecora Group <u>Pay</u> 00<u>.00</u>00 178.20 373,30 hes secounts Office Jul 82 has been claimed at the (334 33) lusknow following rates:
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Wil days AH upto 15 Jul 92. Te has availed one day 32 and



## ENNEXURE NO ( I ) R.A.

Mil: 746

Office of the Chief Engineer Northern Zone Lucknow - 226002

122905/2B /157/BIO

30 Jun 82.

MES 440082 Shri Mohd Zaki Ahmed, Supdt B/R Gde II(QPT)

Through E-2(Wks)/E5

## POSTING TRANSFERS-SUPDT B/R GRADE II

ou are hereby permanetly transferred to GE, Babina being a volunteer at state expense.

Authy:-

CE CC Lucknow letter No 910127/6/195/BIC/(I dated 28 May 81.

You will be relieved of your duties on 15 Jul 82(AN) and report to the new formation after availing of usual joining time.

3. TA/DA and pay advance can be had on application .

4. You will submit the requisite no demand certificate duly completed in accordance with this office order No 47 dated.

17 Aug 74 to your section together with the following:-

- (a) Identity Cart (b) Command Special Entry Pass
- (c) GGHS Card.
- Your pay and allowances for the month of Aug 82 and onwards will be claimed by the new formation after your reporting there for duty.

( GVR Subramanyan)
AE/SO 3(pers)
For Chief Enginner.

2. 3.

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I, PremNarain Pandey, Clerk to Sri G. D.

Mukerji, Advocate, High Court, Allahabad do hereby

declare that the person making this affidavit

and aleging himself to be the same person is

known to me through the papers produced by him

in this case.

P.N. fandly.
CLERK.

Solemnly affirmed before me on this \_\_\_\_\_\_\_th

day of \_\_\_\_\_\_ February, 1988, at 9./b a.m./p.m.

by the deponent, who has been identified by the

aforesaid person.

&I have satisfied myself by examining the deponent that he under-strads the contents of this affidavit.

Oath Commissioner.

191



of the counter affidavit are not correct as stated and hence emphasically denied, whereas those of paragraph 6(19) of the application are reiterated and reaffirmed.

36. That the contents of paragraph 35 of the counter affidavit need no reply.

That the contents of paragraphs 1.2.3/2.14 to 20
12 to 36.

of this affidavit are based on my personal

knowledge; and those of paragraphs 4 (faily) 5 (faily)

of this affidavir are based on

records; and those of paragraphs 4 (faily) 5 (faily)

of this affidavir

are based on legal advice; which all I believe

to be true that no part of it is false and

nothing material has been concealed.

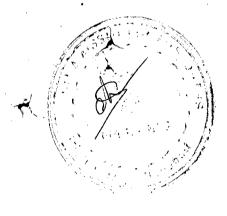
So help me God.

DEFONENT.



those of paragraph 6(13) of the application are reiterated and re-affirmed .

of the counter affidavit are not correct as stated andhence emphatically denied, whereas those of paragraph 6(14) of the application are reiterated and reaffirmed.



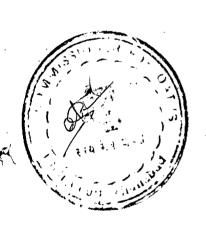
of the counter affidavit are not correct as stated andhence emphatically denied, whereas those of paragraph 6(15) of the application are reiterated and reaffirmed.

£9 71

34. That the contents of paragraph 33 of the counter affidavit are not correct as stated and hence emphatically denied, whereas those of paragraphs 6(16), 6(17) and 6(18) of the application are reiferated and reaffirmed.



of the counter affidavit arenot correct as stated and hence emphatically denied, whereas those of paragraph 6(11) of the application are reiterated and reaffirmed.

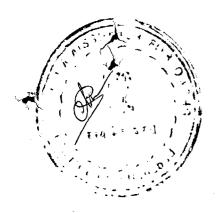


of the counter affidavit are not correct as stated and hence emphatically denied, whereas those of paragraph 6(12) of the application are reiterated and reaffirmed. It may respectfully be submitted at this state that the movement order, of which the applicant in has made endorsements was never handed over back to him. As such the applicant could not leave to report to the Office of Garrison Engineer,

31. That the contents of paragraph 30 of the counter affidavit are not correct as stated and hence emphastically denied, whereas



those of paragraph \_\$\mathbb{A}\$ 6(7) of the application are reiterated and re-affirmed. It may respectfully be submitted that as per the seniority list of the Volunteers and long stayees at Lucknow, the applicant could not be transferred in view of several persons have already above to him.



of the equation are reiterated and reaffirmed.

That the contents of paragraph 26

of the equation are reiterated and reaffirmed.

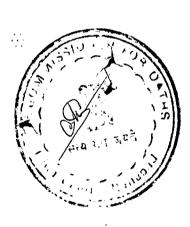
All allegations to the contrary are denied.

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28. That the contents of paragraph 27 of the counter affidavit arenot correct as stated and hence emph\*tatically denied, whereas those of paragraph 6(10) of the application are reiterated and reaffirmed.



stated and hence emphtatically dehied. The applicant was never asked to give an undertaking that after one year he may be transferred to any place. Even though the applicant was transferred to Memaura, but no movement order has been given to him. All allegations to the contrary are hereby denied.



24. That the contents of paragraph 23 of the counter affidavit need no reply.

of the counter affidavit are not correct as stated and hence emphatically denied, whereas those of paragraph  $_6(6)$  of the application are reiterated and reaffirmed. As regards contents of the annexure CA-XVI, the applicanthas no knowledge, nor was he ever shown the same.

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26. That the contents of paragraph 25 of the counter affidavit are not correct as



20. That the contents of paragraph 19 of the counter affidavit need no reply.

of the counter affidavit are mis-leading and hence denied, whereas those of paragraph 5 of the application are reiterated and reaffirmed. It may respectfully be submitted that it was vide letter dated 24th March, 1987, the Garrison Engineer, Lucknow has intimated the applicant that the applicant\*stand transferred to Babina copy of which has already been annexed as annexure-6 to the applicant is within the leminitation.



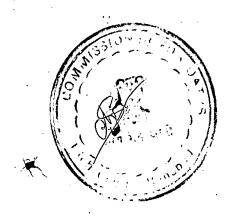
22. That the contents of paragraph 21 of the counter affidavit are not disputed.

23. That the contents of paragraph 22 of the counter affidavit are not correct as



submitted that the applicant has not received any movement order till date.

17. That the contents of paragraph 16 of the counter affidavit can not be replied, as the applicant has not received any movement order through Post.



18. That the contents of paragraph 17 of the counter affidavit are matters of record and need no reply by the deponent.

of the counter affidavit are not correct as stated and hence emphatically denied. It may respectfully be submitted that the applicant has not been served with any movement order till date.



of the counter affidavit are not correct as stated and hence emphatically denied. It may respectfully be submitted that the applicant never refused to accept the movement order, which will be abundently clear from annexure—CA-XIII of the counter affidavit.

of the counter affidavit are matters of record and need no reply by the deponent.

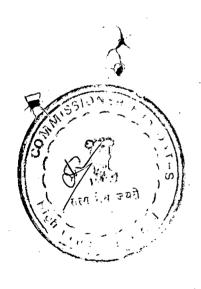


of the counter affidavit are not correct as stated and hence emphatically denied. It may respectfully be submitted that the applicant never refused to accept the movement order. But he had made certain remarks on the same movement order, asking for an interview with the Chief Engineer, It is absolutely wrong to allege that the applicant refused to accept the movement order. It may categorically be

900



sent to Gorakhpur and Two of them were to go
to Babina, and as perthe list of the longest
stayee/Volunteer, the applicant's name never
feagured, but because of the manupulation made
by the respondent Nos. 3 and 4, the applicant's
name feagured at Sl. No. 5, as per annexure-CA-IV
and finally, the applicant was neither a volunteer
nor the senior most stayee at Lucknow, was illegally
sent to Babina, vide annexure-CA-VII. It is wholly
incorrect.



12. That the contents of paragraph 11 of the counter affidavit are not disputed.

of the counter affidavit arematters of record.

However, it is stated that as regards Annexures

CA-XI and CA-XII, i.e. letters dated 13th Sept.

1982 and 6th October, 1982, respectively, the

applicant categorically states that he has no

knowledge of the same. Further more, no undertaking was aksed from the applicant by any of

the respondents.

12/s/



such the annexure-CA-V is absolutely wrong and against the established policy.

of the counter affidavit are not correct
as stated and hence emphatically denied. It
may respectfully be submitted that according
to policy of transfer, if any person has
volunteered for a particular station, then that
vacancy should be filled-up by the person who
has volunteered, and by none else. The movement
order in respect of Mohd. Zaqi shown at Sl.No. 2.
A copy of the movement order in respect of Mohd.
Zaqi is enclosed herewith and marked as ANNEXURE-RA-I
to this affidavit.

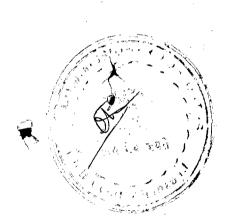
12 naoud

the counter affidavit are not correct as stated and hence emphatically denied. It may respectfully be submitted that in accordance with the letter dated 28th May, 1981, five Supdt. B/R Grade-II were to be transferred from Lucknow, Two of them were to be sent to Faizabad, One of them was

691



The names contained in annexure-CA-IV are not at all comprehensive and the seniority list in respect of long stayee should be prepared by the Chief Engineer, Central Command, Lucknow, herein after referred to as respondent No.2, and this is as per the policy also.



- That the contents of paragraph 7 of the counter affidavit are not correct as stated and hence emph\*tatically denied. It may respectfully be submitted that the list of the long stayees of Supdt. B/R, serving at Lucknow were left out for example, Sri Altaf Hussain, Supdt. B/R, Grade-II, who was a long stayee
- 9. That the contents of paragraph 8 of the counter affidavit are not correct as stated and hence emphatically denied. It may respectfully be submitted that the persons whose mames termed has come for posting in the formal course for peace station can not be year marked posting to tenure station. As

199



of the counter affidavit are not correct as stated and a deliberate attempt has been made to mis-lead this Hon'ble Tribunal, and hence emphatically denied. Annexure-CA-III deals with the names of the candidates, out of which only two Volunteer/long stayees were to be picked up by the respondent no.3, in which the applicant's name feagured at S1. No. 5, vide annexure-CA-IV of the counter affidavit.



That the contents of paragraph 6 of the counter affidavit are not disputed as such. But the respondent no. 3 had no business to ask for the namesof long-stayees at Lucknow station from the office of the Commander Works Engineer, as such annexure-CA-IV is not a comprehensive list of the long stayees, and the Superintendent B/R, Grade-II working in the office of the Central Command, andChief Engineer, Bakshi Ka Talab have been left out.

Leg V



- 2. That the deponent has read the contents of the counter affidavit and its annexures, filed by on behalf of the respondents and has under-stood the contents of the same.
- 3. That the contents of paragraphs 1 and 2 of the counter affidavit need no reply.
- of the counter affidavit are irrelevant for the purposes of this case. The applicant's case stands on a different footing, and the applicant's transfer order from Garrison Engineer(West) Lucknow to Garrison Engineer, Babina is not covered by annexure-C.A.-I to the counter affidavit.
- of the counter affidavit are irrelevant for the purposes of this case, and the applicants has got no concerned whatsoever, as far as annexure-CA-II is concerned.



1988
AFFIDAVID
77
HIGH COURT
ALLAHABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAD BENCH

ALLAHABAD.

REJOINDER AFFIDAVIT

IN

## REGISTRATION NO. 778 OF 1987.

Received K. A. Siddiqui.

20/4/88

Applicant.

Versus

Union of India & others, - - - Respondents.

Affidavit of K. S. Siddiquaged about 52 years, son of Late Enalil Ahmad Siddiqui Resident of 191/13 Bagh Sh Jung, Lucknow.

(Deponent)

I, the abovenamed deponent do hereby solemnly affirm and state on oath as Under:

1. That the deponent is the sole application the abovenoted case and as and

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH

ALLAHABAD.

## REJOINDER AFFIDAVIT

ĪN

## REGISTRATION NO. 778 OF 1987.

K. A. Siddiqui. - - - - Applicant.

Versus

Union of India & others, --- Respondents.

Affidavit of K. &. Siddiqui, aged about 52 years, son of Late Khalil Ahmad Siddiqui, Resident of 191/13 Bagh Shar-Jung, Lucknow.

(Deponent)

I, the abovenamed deponent do hereby solemnly affirm and state on oath as Under :

That the deponent is the sole applicant in the abovenoted case and as such he is well acquainted with the facts of the ease deposed to below.



- 2. That the deponent has read the contents of the counter affidavit and its annexures, filed by on behalf of the respondents and has under-stood the contents of the same.
- 3. That the contents of paragraphs 1 and 2 of the counter affidavit need no reply.
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Land AGE



The names contained in annexure-CA-IV are not at all comprehensive and the seniority list in respect of long stayee should be prepared by the Chief Engineer, Central Command, Lucknow, herein after referred to as respondent No.2, and this is as per the policy also.

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to policy of transfer, if any person has
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vacancy should be filled-up by the person who
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order in respect of Mohd. Zaqi shown at Sl.No. 2.
A copy of the movement order in respect of Mohd.
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12. That the contents of paragraph 11 of the counter affidavit are not disputed.

of the counter affidavit arematters of record.

However, it is stated that as regards Annexures

CA-XI and CA-XII, i.e. letters dated 13th Sept.

1982 and 6th October, 1982, respectively, the

applicant categorically states that he has no

knowledge of the same. Further more, no undertaking was aksed from the applicant by any of

the respondents.



- of the counter affidavit are not correct as stated and hence emphatically denied. It may respectfully be submitted that the applicant never refused to accept the movement order, which will be abundently clear from annexure—CA-XIII of the counter affidavit.
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submitted that the applicant has not received any movement order till date.

17. That the contentsof paragraph 16 of the counter affidavit can not be replied, as the applicant has not received any movement order through Post.

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20. That the contents of paragraph 19 of the counter affidavit need no reply.

of the counter affidavit are mis-leading and hence denied, whereas those of paragraph 5 of the application are reiterated and reaffirmed. It may respectfully be submitted that it was vide letter dated 24th March, 1987, the Carrison Engineer, Lucknow has intimated the applicant that the applicant stand transferred to Babina copy of which has already been annexed as annexure-6 to the applicant is within the laminitation.

(10)

applicant was never asked to give an undertaking that after one year he may be transferred
to any place. Even though the applicant was
transferred to Memaura, but no movement order
has been given to him. All allegations to the
contrary are hereby denied.

24. That the contents of paragraph 23 of the counter affidavit need no reply.

of the counter affidavit are not correct as stated and hence emphatically denied, whereas those of paragraph  $_{6}(6)$  of the application are reiterated and reaffirmed. As regards contents of the annexure CA-XVI, the applicanthas no knowledge, nor was he ever shown the same.

26. That the contents of paragraph 25 of the counter affidavit are not correct as



those of paragraph N 6(7) of the application are reiterated and re-affirmed. It may respectfully be submitted that as per the seniority list of the Volunteers and long stayees at Lucknow, the applicant could not be transferred in view of several persons have already above to him.

of the sounter affidavit are not correct as stated and hence emphisically denied, whereas those of paragraph 6(3) and 6(9) of the application are reiterated and reaffirmed.

All allegations to the contrary are denied.

28. That the contents of paragraph 27 of the counter affidavit arenot correct as stated and hance emphysatically denied, whereas those of paragraph 6(10) of the application are relterated and reaffirmed.



of the counter affidavit arenot correct as stated and hence emphatically denied, whereas those of paragraph 6(11) of the application are reiterated and reaffirmed.

of the counter affidavit are not correct as stated and hence emphatically denied, whereas those of paragraph 6(12) of the application are reiterated and reaffirmed. It may respectfully be submitted at this state that the movement order, of which the applicant 4 has made endorsements was never handed over back to him. As such the applicant could not leave to report to the Office of Garrison Engineer,

31. That the contents of paragraph 30 of the counter affidavit are not correct as stated and hence emphastically denied, whereas



those of paragraph 6(13) of the application are reiterated and re-affirmed.

32. That the contents of paragraph 31 of the counter affidavit are not correct as stated andhence emphatically denied, whereas those of paragraph 6(14) of the application are reiterated and reaffirmed.

33. That the contents of paragraph 32 of the counter affidavit are not correct as stated andhence emphatically denied, whereas those of paragraph 6(15) of the application are reiterated and reaffirmed.

34. That the contents of paragraph 33 of the counter affidavit are not correct as stated and hence emphatically denied, whereas those of paragraphs 6(16), 6(17) and 6(18) of the application are reiferated and reaffirmed.



35. That the contents of paragraph 34 of the counter affidavit are not correct as stated and hence emphasically denied, whereas those of paragraph 6(19) of the application are reiterated and reaffirmed.

36. That the contents of paragraph 35 of the counter affidavit need no reply.

So help me God.



I. PremNarain Pandey, Clerk to Sri G. D. Mukerji, Advocate, High Court, Allahabad do hereby declare that the person making this affidavit and aleging himself to be the same person is known to me through the papers produced by him in this case.

CLERK.

Solemnly affirmed before me on this 22 th, day of \_\_\_\_\_ February, 1988, at 9.10 a.m./p.m.

by the deponent, who has been identified by the aforesaid person.

&I have satisfied myself by examining the deponent that he under-strads the contents of this affidavit.

Oath Commissioner.



# ENNEXURE NO (I) RA.

M11: 746

Office of the Chief Engineer Northern Zone Lucknow - 226002

122905/2# /157/EIO

30 Jun 82.

MES 440082 Shri Mohd Zaki Ahmed, Supdt B/R Gde II(QPT)

## Through E-2(Wks)/E5

## POSTING TRANSFERS-SUPDT B/R GRADE II

ou are hereby permanotly transferred to GE, Babina being a volunteer at state expense.

Authy:- CB CC Lucknow letter No 910127/6/195/EIC/ dated 28 May 81.

- 2. You will be relieved of your duties on 15 Jul 82(AN) and report to the new formation after availing of usual join time.
- 3. TA/DA and pay advance can be had on application .
- 4. You will submit the requisite no demand certificate dub completed in accordance with this office order No 47 ds 17 Aug 74 to your section together with the following:
  - (a) Identity Care (b) Command Special Entry Pass
  - (c) GGHS Card.
- 5. Your pay and allowances for the month of Aug 82 avill be claimed by the new formation after your there for duty.

( GVR Subram AE/SO 3(pe/ For Chief F



#### Copy to :-

1.

2. GE, Nabana 1- Pay and allowances for the month of Area Accounts Office Jul 82 has been claimed at the (CDA CC) Lucknew following rates:4. CDA CC, Meerut
5. Pay Group Pay DA ADA CCA HRA
6. Record Group \$\frac{1}{2}\$ 660.00 178.20 399.30 19.70 99.00
7. EIC(I)

Deductions

GPF SUBS 50.00 P.M. (A/C NO 160482)

GGBIS & 20.00 P.M.

GGRS & 2.50P.M.

PLI B 49.50 (No 20199-M)

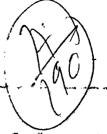
D ate of next imprement Ol Jan 83%

CB CC Incknow

Tast increment granted vide OSNZ PTO NO 2/24/82

D ate of birth -01 Aug 38

He has availed one day CL and Nil days RH upto 15 Jul 82.



# National Confederation

# Central Govt. Employees & Workers

( Central Region : U.P., A ... Bilber, Orlsan Defence Wing ) 14. Hazarat Mahal Morg, Dilku ... Post Office. Lucknuss Casit (U.2)

Founder President : Late Shri Lalit Maken,

OM PRAKASH MAKEN

Prosident :

P. RANGARAJAN KUMARAMANGÉAM B.Sc. (Hons.), LL.B. Member Parllament

Bostonia Grandin J R. R. CAMP ... M.A. LL.L.

Central Region

President :

S. D. Porwal

Vice Presidens .: L. N. Shukia 🖓

Secretary :

F. C. Sharma

Joint Secretaries : Munshi Ram H. K. Pathak

Auditor: S. B. Dubey

Cashier : Smt. Bhambhani ...

Executive Members :

G. S. Shukla R. D. Kori

I. B. Singh ...

L. D. Pant Market

H. G. Srivastava

Upender Singh S. N. Singh

Dan Aprilaria

of National Confederation regarding

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may motive. Now I trope for an carly solution of the long awaited car

如此 四年的人

Brill Buch

No.465/REM(A)/86/VIP

.. । सुक्त मंत्री 🧸

, रक्षा मंत्रासय, भारत

MINISTER OF STATE MINISTRY OF DEFENCE, INDIA

NEW DELHI

27th Fabruary 1986-

I have your letter of 24th.

February 1986, regarding non-payment of

salary to Shri K.A. Sidiqui, Surit B/R

Gde. II of MES, Lucknow. I am having the matter looked into.

Yours sincerely,

( ARUN SINGH )

Shri P.R. Kumaramangalam, MP, C-15, Bhai Vir Singh Marg, Gole Market. NEW DELHI-110001.



(Annex -

PELE HIL : 652 -

Office of the Chief Engineer-Lucknow Zone : Lucknow

120545/ 8652 /K1C(1)

26 Apr 86

Shri AK Kumar POSTING/TRANSFER : SH KASIDDIOUI. SUPDI BAR II OP ORIVILLO Adm Offr II You are hereby detailed to the office of GE(W) Lucknow to investigate the factual position in connection with posting/transfer in respect of Shri Ka Siddiqui, Supdt B/R G de II of GE (W) Lucknow wide CE LZ Lucknow posting

order No.120545/3213/E1C(1) dated 28 Jan 82. Please also pinpoint the responsibility of officer/subordinate concerned in case of if there is any irregularity in this regard. This investigation report is required by CE CC Lucknow vide their No. 910127/6/17/E1C(1) dated 14 Apr 86.

- While going through the case the following aspects must be looked into psecially.
  - a) To prave that movement order to Memaura served on him after camellation of movement order to Babina.
  - b) Circumstances under which posting order to Hemaura was cancelled & re-posted to Babina.
  - C) Circumstances-under-which posting Number of representations given by the indvidual to GE/CWE/CE Lucknow Zone during the pe riod of Nov 82 to Nov-Dec 85 and action taken on those representations.
- Connected file in this case may be have from RIC(I) section for for study the case if desired by you. A copy of self contained statement of case in respect of Shri KA Siddiqui, Supdt B/R Gde II recently under received under CWE(P)Lucknow letter Bo.11083/6165/E1C(1) dated 18 Apr 86 is also enclosed for perusal.
- Investigation report should be an bmitted to AO I of this office by 30 Apr 86.
- This has the approval of Addl CE.

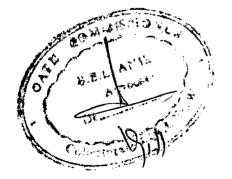
(AK Gangopadhyay) Adm Officer I

Copy to:--

CWR (P) Lko

for info and

∢GB(W) Lucknow





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ill decrease on f Construction of the state of th Confederation

The general secretary of the confederation. Mr. Lageshwar Prayad larhed but at the government for its ladice to honour its commitment to implement the ecommodation of the Forth Central Pay Commission's report within its Community report within an months of the spirity of the second As such the employer has been a proposed to state a tramorenicu apaigr

## Dr NC Mulleur man VC of Roarlise Varsity

by Our howcell Correspondent By the boxed Correspondent LUCKNOW, May 12: The governor, the Hond, Usman Acid, has appointed for N C Mathun as the vice-chancellor of the University of bootkee.

Mr Mathin, kho should charge of his office yesterday, carned his Phi D de atre from the University of Illionis (United States) in 1904. He women to Rootkee University from Kanpur where he was profession in electrical calentaria, in the thicken Institute of Technology

He was carlier managing director of Educational Consultants India Ltd., New Delhi He was also a visiting professor in electrical and computer engineering in different universities on the USA. Prior to that he had be not he fired to the Roorkee University for six years.

# NORTHERN INDIA PATRIKA IMMINISTRATION 1213 12 MAY 1987 (Annex—13) Allin Recent the pinning and tactical a United to Interthe held on May 20 at

Left in the May Day College. Volyant Hindu Inter CLOST II The Mare innerent more and cancelled May 1) for vintors on account of Hinduha Purman. By A Staff Reporter
LUCKNOW, May 12. An
other in the Military I ngineering
Service branch of the Central projective or manuscana cancened the earlier transfer order vale letter number 1040/10R/1625/F4. However, for teasons be at known to him the accitant datasets Command. Lucknow, is being to him the assistant garrison engineer (I), Lucknow Captain M to demand, tucknow, is being historical for fleely 1.54 months without one valid feason. During it is period be has not been given his bettern Sen did not issue the movement order (MO). Without the MO the

my posting orders nor, has he been

haldings and roads in 1901 at Lucknow. In 1982 an order was

sauch transferring him from Lucknow to the garrison engineer's office at Habins in Middiya Pradoch.

the longest stay at a particular station shall be transferred first. He also stated in the appeal that

there were other officers in the same grade who had spent more time at I ucknow and their transfer

orders should have preceded his

The appeal was subsequently

accepted and the transfer order duccting him to join duties at

his salary and utaci The officer, Mr K A Siddiqui,

Paid

garrison engineer (Rudar, Construction Project) Memaura. tefused to take him on days. Under the army rule Under the army rules no formation can allow any personnel to foin duty at any station without a proper (MO).

On the other hand an SOS (struck of strength) order was issued at Lucknow and his name was subsequently the struck of the struck was subsequently struck off from

Middya Pradosh.

Mr Siddiqui, then preferred an appeal on April 1, 1982. He pointed out that under the transfer policy rules framed by the engineer-in chief. Army Headquarters, an officer who had the longest stay at a particular The officer is in dire straights. He has been running from pillar to post for the last 54 months but all his appeals have so far taffen on ideal ears. Fill date he has made 35 representations in writing. He has even urged his superiors to punish him if he had committed any mistake. Some time back a member of Parliament. Mr Kumarumanglam wrote a letter in this regard to the minister of state The officer is in dire straights. regard to the minister of state for defence. Mr Arun Singh. The minister gave an assurance to this ellect, vide letter number 465/RRM(A)86, but the authorities concerned remained immobile till April 27, 1987.

llabina was cancelled by the chief engineer. Central Command. Lucknow. The CECC, Lucknow. miniobic till April 27, 1987.

Surprisingly, after a gap of 54
months a letter was issued on April
28, 1987 by the chief-engineer.
Lucknow zone, directing him to
join the office of the garrison
engineer at Babina. This was done
despite the fact that the chief Command. despite the fact that the chief engineer, Central Command, who is superior in rank to the chief engineer. List how roue, had engineer, Lo. know zone, had cancelled the basina order earlier. cancelled the Baoina order earlier.

A subordinate officer has no right to cancel the orders of his superiors. Furthermore, it is the chief eingineer. Central Command, who is the competent officer for issuing transfer and nosting orders of superintendents. posting orders of superintendents (building and road construction) operative. Any order issued by CE LZ in this regard is not valid and operation. Moreover and operation. Moreover the Memaura order has not been cancelled and. therefore, it stands us a valid mider.

Significantly, prior to the issue of transfer order in Mi Siddiqui's case, four other persons were transferred to Bahma. Superintendent Kartar Singh

was issued a movement order for Babina but he did not move to that station. When one Mr Novel objected to the favour shown to Mr Kanar Singh he was posted to the station of his choice. Dehra Dun, One Mr. Mohammad. Zaki volunteered to join the Babina station. He was issued movement order but not the SOS order. In other words his name has not been struck off the rolls at 1 ucknow. He is drawing his pay and allowances here. Another superintendent, Mr. Altal. Hosain who had spent the longest time at Lucknow was also not transferred to Babina as is required under the rules. All these persons were being paid their salaries and allowances.

#### Civil-military meet on May 14

EUCKNOW, May 12 (UND) Mr B B Singn, incemer innover of UP, will integrate the annual crish-indition conference of distant and good, Kornak nois headquarters, Central Command, home, 6 p.m.

estes

1000 1012 NIMA

Buddha Parmmai

Buddha Furinnas

ELECTI D. The fellowing have
been elected the ultre-bearers of
the Central Bank of India,
Harratganj branch fesident M K
Majumdar V President S C Nigam
R K. Seth Hira Lai R K. Gupta
Secretary V P. Srivastas, B. N
Nigam I reasurer R K. Balpai,
MEE HNG: The state envolve.

Migam Ireasurer R & Hajpai.

MEE HNG: The state employers of Lucknew district today organized a meeting at the Ganga Prasad Maniorial Hall, Aminabad on the sall of the State Employees Joint Council, UP, They appealed to the central leadership of the council to declare approgramme of direct action to force the direct action to force the committee to revise the pay scales illowances etc. at par with central cumployees within hix months, i.e. June 30 as decided in the agreement between the government and the joint council in Nuvernher.

AGITATION: In the second phase of the agitation programme launched by the Civil Diploma Engineers Association, ID UP, the members observed mass casual leave today. The information memoers observed mass casual leave today. The information regarding the mass casual leave by dinost all the members from Lucknow, Fairabad, Gorakhpur, Varanusi, Meorut and Gerhwal mandals were received.

#### TELEVISION

CONTRACTOR CO.

Morning Transmission 7.30 a.m. Vande matram, Samachar, Keep tit, The news. Evening Transmission (Lucknow)

6.00 pm Yuxdarshan 6.30 pm Chaupal Matsya Palan, Krishi Karyukram-Pramanik Beck Karyakram-rramania Rath, Kaise Len, Kavita Path, 7.00 p.m. Visyan jagat Parjecviyon Ko Manav Jeevan Par Prabhav 7.30 p.m. Samachar 7.40 p.m. Kal ke karyukram 7.45 p.m. Aapka swasthya 8.05 p.m. Chitrahar.

Everdag Transmission (Delhi) 6.00 Opening announcement, collowed by nanhi duniya-mithay hol 6.15 p.m. Angani wadi; 6.33 Regional language programme 6.35 Programme highlights, nessees recambon the college of the coll

nessages regarding missing person and other announcements 706 Krishi datshan 730 liuddhirm in Central Asia 743 Aap aur huis 6 (0) Churnhaur.

### National Programma

8.40 Samachar 9.00 Rath chakra; 9.30 The news 9.50 A criaria: 9.30 inc news 9.30 p source to hie: programme or environment Abhivan Haridwa Gunga ki salai 10.20 Adhwali sainek gurukul a documentary or Sainik School 10.33 Buddian sharnain gachhami spl. pro gramme of Lumbins and Sarnais

#### CITY DIARY

ROTARY Club Train Gum weekly meeting. Hotel Clark Avadh, 7 pm.

YAGYA Hawan and Veda afar 4 pm.

SEMINAR Con yoga Romah no naturopathy. Rumah norse home near hishal cinema, 11 a.;

į,

I RI I nature cute treatment !

of It Com. N. of Met. a PASM. SUMINAL on Lauptovine CiOC-in-C. Central Command, for hope and forthe mill preside after the two-day preparation; after, 3 Meets I conference.

issued a fresh ender transferring him to the office of the garrison engineer (radar construction liulian Telephone Industries Ltd. Military regent of India Undertakings INEPHOLECT, MANKAPUE UNIT

DISTT. GONDA

TENDER NOTICE THANSPORT CONTRACT-CARRIAGE OF CEMENT

Scaled tenders are invited from the contractors who are registered with CPWD, State PWD, MES, Railway, Govi. undertaking and those working in any unit of Indian Telephone Indiantics Limited for the under mentioned carnage work at Indian Lelaphone industries Limited.

Name of work 1.16 lender Earnest Cost of money tender ment H. Carriage of cement by Roull ESEP, C-4, 10,000,-16-200, to 111 store at Mankapur Iron 87-88.

Apodhaya, Farabad; Mankas pur patany station and cement factor e, bke Dallah, Kymore,

1. Lender documents for the above work can be obtained from the under stand wiell 14.6.1987 to 17.6.87 on any working day steet making payment of the cost mentioned above against each feuder if a night, which should be tenuted by crossed bostul order bank draft in favour of M/S. Indian Telephone Industries Linkied Markapur payapie at State Bank of India (111 fdwnibip a bemicht tattot money order will not be nocepied

Sattin, Citmiar etc.

Ur

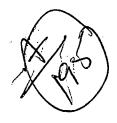
2. While applying for tender documents list of similar works executed with their value and period and completion certificate daring which the value were catriedout should in variable be given. I righer documents with be issued to eligible parties who have actual individual works costing its 5.00 lacs or more each and of

Disperioleter should subject the character anticedents from integratifies should adding the engraces anticovers from the page anales. Collector of all partners/proprietor and income to see affect with tender requisition application.

A leader will be received in the office of Chief Manager (Civil).

hat to be plane to do they bound Mankapur up to 14.00 hrs on not on the same day at \$4.80 has in the prontos el intenang e nderers.

TR.K. KAMHA CHIEF MAN YOLK (CIVI)



Before the Hon'ble Central Administrative Tribunal Allah Circuite Bench. Lucknow.

> Misc.Appn. No. of 88.

In the application No. 779 of 1987.

K.A. Siddiqui

· Applicant.

Versus

Union of India and others

... Respondents.

Affidavit. in support of application for amendment. I, K.A. Siddiqui, aged about 53 years, son of Late Khalil Ahmad Siddiqui,, r/o 191/13 Bagh Sher Jung, Lucknow,

do hereby solemnly affirm and state as under: -

That the deponent is the worker petitioner/applicant in the abovenoted case as such he is fully conversant with the facts of the case deposed to in this affidavit.

That the contents of paras 1 and 2 of the accompanying application are true to my personal knowledge and those of Para 3 are believed by me to be true based on legal advice.

That the annexures 2a, 3c, 11, 12, 13, 14 and 15 are true copies of their respective originals which have been 200 Socompared by me.

Lucknow

dated 18 -11-88.

Deponent. -Applicant.

#### Verification.

the above named applicant do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my personal knowledge.

Verified and signed this 19 day of Nov.1988 in Court Compound, Lucknow.

of this affect of which has been Par Fro ( Par Dated /9 "-11-88-

Deponent.

and om No 32 (4) /73/D (uppl) di 2/nia 73 or Admenishedine negunements Mutual Tremsty, will also be allawed. [Annea - 20). ARMY LEADQUARTERS (Annua - 20)

TET-PHONE 372337

ENGINEER-IN-CHIEF'S BRANCH DHQ PQ NEW DELKI 17 Pet 74

No. 79040/E1C(I)

To

The Chief Engineer

# RECARDING TRANSFER OF CIVILIAN SUBORDINATE PERSONNEL

## INTRODUCTION

Orders/instructions laying down the broad principles according to which transfers of civilian subordinate personnel in the MES are carried out have been issued from time to time in various policy letters since Jun 66. To facilitate easy reference and ensure better uniformity on attempt has been redevented in an approximate and ensure better unifornity on attempt has been made to incorporate all relevent instructions in this policy letter. The broad principles under which transfers of Class III and IV elvilian subordinate personnel should be carried out are contained in Min of Def OM No. 13(1)/70/D(Appts) dated 29 Nov 72 circulated under this HQ letter No. 79040/E1C(I) dt.

(B) Jan 781/2 As laid down therein Class IV personnel should not be normally be transferred from one station to another except in very exectal circumstances loke adjustment of surpluses/deficiencies. special circumstances loke adjustment of surpluses/deficiencies, promotion or exigencies of services. This should be kept in view and tjeir transfers reduced to the absolute minimum. As regards Class III personnel routine transfer shouls be avoided and postings restricted to meet the following contingencies in

- Adjustment of surpluses/deficiencies (a)
- Promotion
- Compassionate grounds/Mutual basis
- Exigencies of service or administrative requirements.

## TURN OVER FROM NON-TENURE STATION

No compulsory turn over from non-tenure stations will be made after completion of any period of service except to cater for turn over from tenure stations or to meet job requirements,

(X) V.L. /4/- 3 (")(c) of £-10-c Alle (114-AL) 19e4e /8,C(1) dl 24 July 75 POSTINGS ON ADMINISTRATIVE GROUNDS

No individual will be posted to tenure stations or other normal stations on administrative grounds. If the Chief Engineer considered wuch a step obsolutely essential prior approval of the EinC will be obtained.

# LIBAILITY FOR ALL INDIA SERVICE

Non-Industrial personnel are Command based and industrial personnel are Area based. Normally their postings should be restreted to the Command/Area respectively. If due to surpluses a situation arises for posting out of Command/Area then the junior most who would otherwise have been retrenched/reverted will be nosted out.

posted out. The other basic quick live filmusty of closer of & it embloyer will be for in possible employer should not be transful conted. 2. . . my hing standers, and ethor i hand he was to to excommodate them was in Choice flation to the action possible. This how ever is subject jour species of fairnies, the majories—It of the was become your present of the way to be action of the way to be a present of the way to be a present of the way to be a present of the way.

#### ENBLOC HOVE OF OFFICE WORKS ENIT

(Amer - 2a)

In the exgencies of service situations may arise when officers. Works Unit as are asked to move embloc to other locations. In such that cases the personnel to be moved should be selected based on their length of service in the station i.e. the longest stayee (excluding tenure expired in tenure stations) should move be making local edjustments.

#### LONGIST STAYEE

When transfers are inevitable, volunteers will be given preference provided they have served in the station for 2 years. In the absence of volunteers, the longest stayee will be moved. When promotion is involved in the absence of volunteers. In determining the longest stayee in a station all MES units including GE's office located in that station and adjacent localities will be taken into consideration. The seniority in that station will be dicided by the Chief Engineer. Grouping of various units in a station including adjacent localities will be decided by the CE Command.

#### ADJUSTMENT OF SURPLUSES WITHIN AREA/COMMAND/INTER COMMAND

In all cases where civilian personnel are rendered surplus by reduction in the authorities strength and their adjustment within the MIS in the same Command becomes necessary, the longest stayee in the station will be posted out in the case of non-industrial personnel. In the case of posting involving inter command transfers in the MES the junior most person will be declared surplus.

In the case of industrial personnel when transfers are involved within the Area, the longest stayee will be posted out a For posting outside the CWL Area, the junior most in the grade will be selected.

Ved fair 3(1)(x) of 12-wi-c. Alle active 79040/2) c(1)

In a; the above cases volunteers will be given prefernece,

#### TIMING OF TRANSFERS

Caere will be taken to ensure that transfers are avoided as far as possible during the middle of the academic year and any exception should on, y be to meet a really emergent requirement in the exigencies of sergice. Sufficeient warning should be given to the individuals who are earmarked for transfer to enable them to make their personal arrangement for such mives.

#### AGE FACTOR

Persons reaching the age of 55 years of over should not be transferred except their request and to stations of their choice provided clear vacancies are available.

(b) Circumstances may arise where postings issued are not implemented for quite sometime due to appeals and other reasons and the personnel affected then seek for protection under the age factor on the pleas that they have since crossed the age limit. In such cases the competent authority may move such personnel with the provision that the normal stay in the tenure station is 2 years before attaining the age of 53 years.

#### 10 COMPASSIONATE POSTINGS

Post experience has shown that it is not possible to accommodate compassionate cases in the desired stations for want of vacancies and too many request for posting to popular stations. The follwing guidelines are, however, issued:-

Contd...3...



(a) Individuals should themselves apply for compassionate posting Application from relatives should be rejected and attempts to bring outside pressure should be discourged.

- (b) Applications on domestic grounds should be verified in consulatitions with civil authorities, if the CO is not satisfied of the genulences of the grounds.
- Applications on medical grounds should be accompaned by appropriate medicate certificates from Registered Medical Practition or Authorised Medical Attendar indicating the mature of illness and justification for transfer of the individual.
- CEs should screen all applications as hithertofore by a proper properly constituted Board to select extreme desrving cases.
- Compassionate posting shall only be effected against clear (ė) vacancies failing which against volunteers. All compassionate transfers will be ordered at the expense of the individual only.

#### MUTUAL TRANSFERS

Applications for mutual transfers may be considered by the Chief Engineers for peasons other than compassionate grounds also. No TA as, however, admissible in the case of mutual transfers. AG's Branch letter No 70538/243/Org 4(Civ) (b) dated 17 Jul 74, copy forwarned under this office No 79040/P/E1C(I) dated 8 Aug 74 refers.

#### 12 FEMAL EMPLOYEES

Female employees should not be posted to Field Seffice/
Concessional Areas and non-family stations. They may, however, be
posted to a station where non-cal living facilities are available on
the basis of their senioirty of stay.

(x) Vide fama 3 ((1) x8) M E-M-t ANQ Delta bluess 79040/B;c0)

13 CONSLUSION dr 245447)

Any supplementary instructions to implement the above policy as considered necessary may be issued by CEs Commands but these a should not be variance with the general principles laid down in this letter.

All previous instructions on the subject issued by the HQ are hereby cancelled.

With regard to posting of civilians subordinates to and from Tenure stations, the instructions issued under this HQ Latter No 79040/E1C(1) dated 21 Sep 74 will be followed.

where the Spoule of the employee Sd/xxx of The Cout, al Great, nequests. ( PM BHATIA eet be danounably Con with the negreed; for two compositional be blaced in the waiting list for compassionate postury. be fosted to lancere , thetiers occupit on Their own raquests.



(Annex-20).

Copy or Govt of India Min or Dar OM No. 38(4)/73/3(Appts) dated 21 May 75.

GUTTO LINES ECH

The undersigned is directed to refer to this Minstry's Office Memorandum No.13 (1)/70/D(Appts) dated 29th Mov 72 on the above subject and to say that the policy of the Govt regarding transfers of Class III and IV Employees of the Defence Installations has been further examined in consultation with the representatives of temployees and it is reiterated that it is the intension of the Government to reduce postings and transfers of these employees to tabsolute minimum keeping in view the administrative requirements and the needs of manning the posts at various places and stations. While it has been accepted by all concerned that transfers are often inescapable, it has been decided that in order to minimise resultant/dislocation, an attempt should be made to ask for voluntee for postings or transfers and, as far as, possible, to post the people who are willing to move to those stations. Even in case of postings to hard/tenure stations, if volunteers are available for posting, they should be given preference.

- The other basic guidelines for transfers for class III and IV employees will be that as far as possible employees should not be transferred over long distances, and efforts should be made to accommodate them near their choice stations to the extent possible. This, however, is subject to exigencies of service, the requirements of service being paramount.
- 3. Class IV employees should not normally be transferred from one station to another except in very special direcumstances like adjustment of surplusess and defliciencies, promotions, exigencies of service or as an administratic requirement, mutual transfers will also be allowed.
- 4. Class III personnel should not transferred except in the followings:-
  - (1) Adjustment of surpluses and deficiencies of Personnel borne on common rossess.
  - (11) Promotions.
  - (111) Compassionate grounds Authal basis.
  - (iv) Exigencies of service or administrative requirements.
- 5. The following further guideliness will be observed while making posting structures of class III employees. :-
  - (a) No convulsory turnover from non-tenure stations will be made ofter completion of any period of service except to cater for turnover from hard/tenure stations or to meet job requirements.

Station. Request for stay for longer period will be

contd.....2/-

station station and consider



transferred ement at their own \* and the state of their own to the transferred ement at their own to their own to the transferred by promote the transferred by the

- (d) Compassionate posting in the desired stations shall normally be effected only against clear wacancies failing which against volunteers.
- desired station after he has completed a tenure at a hard station. If, however, it is found that there are too many requests of posting to a station, the concerned Branch/Dte may, with the approval of this Ministry, laid down a period of service which an employees may be required to render outside that station before his requests for posting to the station can be considered.
- Requests are frequently received from Defence Employees for posting to a station because the wife/husband of the employees is working at that station. Where the spouse of the Defence Employees is an employee of the Central Government, such request will be favourable considered had, if accepted, will be treated as par with request of compassionate posting and if approved the person will be placed on the waiting list for compassionate posting.
- 8. Every effort will be made to effect compassionate postings within a period of one year of the date on which the request is accepted. On expiry of this period all these requests even if not implemented, would be treated as hapsed and fresh request would be made by the employees. However, where the same compassionate grounds continue to exist, the person concerned will retain his original seniority for compassionate posting which will not be disturbed. There will also be no cresh very leation of the grounds for the spin seconds postings.
- 9. It has also bear decided that, to the extent possible women employees whould not be posted to hard/tenure stations except at their own request.

Sd/+ xxx (AS BEDI )

Under Secretary to the Government of INDIA





## Annex - 3(c)

The Chief Engineer
Hors Central Commend
LUCKNOW - 2

(Through Proper Channel)

POST INGS/TRANSFERS SUBORDINATES, SUPDI B/R QUE II

81r,

Considering your honour the custodian of Subordinates welfare, trustee of their rights and the moulders of their destiny, the applicant is emboldened to approach your honour through the representation as under and hope it will receive your kind consideration.

That the applicant has learnt from the office of the AGE (P) (I) LUCKNOW that his posting order dated 28th Jan '82 has come which calls upon the applicant to move to BABINA forthwith permanently in the interest of State under authority Chief Engineer, Central Command Lucknow letter No. 910127/6/196/E10(I) dated 28th May '81.

That in violation of E-in-C's Br transfer policy
No. 79040/E10(I) dated 17.10.74 no sufficient warning
has been given to the applicant nor was carmarked for
transfer, such transfer to BABINA sould have been avoided
as it is in the mid of Academic year, secondly involved
change of entire syllabus which may effect the study
of applicant's children who unfortunately is reading in
Class IX in Govt. Jublee Inter College, Lucknow. It
will be impossible for the applicant to take his son
to BABINA unless the appears in High School Examination
because admission and study of other Syllabus of other
than U.P. Board Education at this juncture is impossible.

That the applicant remained away from LUCKNOW continuously for 16 years and faced several transfers orders though they were violative of transfer policy too on this count (i) Applicant was not given Lucknow Choice Station from Hard Tenure Station of NEFA Area. (ii) Longest stayed were prosent at the time of transfers from one peace station to another peace station, but the applicant and not complaint against such transfers. Even in that not complaint against such transfers. Even in that sixteen years absence from LUCKHOW he suffered a loss of sixteen years absence from LUCKHOW he suffered a loss of maned Best Tailors in NAVIRABAD which was franchismathy nemed Best Tailors in NAVIRABAD which was franchismathy sold by his uncle (the attemy holder) the suite for which has been initiated and is continuing if the which has been initiated and is continuing if the applicant is transferred to BABINA the absence from LUCKNOW will effect adversely and he will not be able to get back the Tailoring Shop.

0 on td. . . P/2.

# Annex - 3(C)

-1 2 :-

That the applicant's wet ancestral property during 16 years absence from LUCKNOW was distributed among his two uncles and four sisters of his father and when the applicant reached at LUCKNOW on transfer from BAREILLY to LUCKNOW on compassionate ground for getting best transment he could not get even a room to stay and was compelled to live else where. The applicant compelled by the circumstances purchased a house No. 191/13 located at BAGH SHER BUNG LUCKNOW in the month of Amg 77 for residential purposes of his family.

That since the purchase of house No. 191/13 in the year 1977 his families own lot in life is no longer happy one as it was before, because the tenant's son in law named (ABDUL HAKEEM) is trying to adopt such tectice and methods which may compell the applicant to leave the house under duress or the opposite party may succeed to put the applicant behind the bar in connivence with Local Police Authority or the opposite party may succeed to get the applicant transferred by approaching the Departmental authorities and telling them untruth, unreal and fabricated stories against the applicant.

That ABDUL HAKE M (Opposite Party) is attrong resourceful man and has group of several Gundas Mischief Mongers under his control and with the help of them he is creating various types of harrassments for the applicant, no much so that applicant may be forced to go on transfer and he may thus succeeds to win over the cases seven in numbers filed against the applicant in different courts as conditions.

- (1) Execution Case No. 10 of 1981 in the Court of IIIrd Additional Munsif Lucknew
- (11) Criminal Case in the court of Special Judicial Magistrate Shri Pratap Narain in the name of Mohd Wasim Vs Maggan filed on 13.12.79 (applicant is accused in this case).
- (111) All otment case no. 108/ADM (B) filed on 25.10.79 in the name of IBHFIAQ AHMED Vs. KALIM ANKED SIDDIQUE.

Repair case no. 108 of 1981 in the court of Civil Judge, Mohan Lal Canj, Lucknew filed on 5.10.81.

Rent case no. 152/81 filed on 17.8.81 in the court of IIIrd Additional Munsif.

Byiotion/Ejectment suit under section 21(i) of UP Act XIII in the court of prescribed suthority in case of house no. 191/13.

(vii) Briction suit mgmissize No. 326/81 dated 10 Sep 81 in the court of Munsif North, Lucknew against Tailoring shop at Mazirabad, Lucknew.

Contd. . . 7/3.



# Annex - 3(c)

That ABDUL HAKEEM member of opposite party is professional litigent and on 8.4.78 while applicant was on duty in your office, he brought several Gundas to molest the wife and children of the applicant forcibly, the report to the effect on reaching home was lodged in Police Station, Wazirganj, Lucknow and later on 8.7. City was approached through Registered Post No. 201 dated 12.4.78. The documents can be shown on desire.

#### EXECUTION CAST NO. 10 of 1981

That in this case opposite party has preved to enforce degree dated 25.2.81 u/o 21, rule 32 CPC by attachment of applicantionated kept in the outer room possessed by the applicant, and also praved to enforce degree by detention of the applicant in civil prison etc etc. If the applicant is transferred to BABWA he will not be able to defend the ease properly and save himself from Civil Prison and save his property for which opposite party is bent upon to defeat. That your honour can imagin and understand the disastrous consequences which may arise due to the transfer of the applicant, therefore in the attendant circumstances applicant ventured to sak your indulgence not to transfer him from LUCKNOW so that he may save himself and his property too, as both are in danger. The connected documents can be shown on desire.

#### OR IMITAL CASE

That this case has actually been filed by Abdul Hakemwhere in applicant has been principally accused. Therefore on every hearing applicant's presence is essential.

If the case is not defended properly and obeying the
orders of transfer reported to RABEMA applicant may be
swarded punishment and such punishment no doubt will
result in loss of service. The applicant understands
from Counsel that for defending the case applicant's
presence at Luckhow is unavoidably necessary which is
only possible when your honour considering the gravity
of the case cancel the transfer order to BABIMA and eave
his service which will be a boon for the applicant. The

#### ALLOTHET CAG ! IC. 108/ADS (E)/SI

This oans actually was fired on 25.10.79 for the allotment of an outer room in which applicant is residing with his family. The opposite party being much recorded is approaching to IN (E) include to get the same room allotted in the name of India, Aighb if applicant is transfurred at this stage the outer room of house no. 191/13 will findly go in clutches and occupation of Opposite party and a plicant will not be able to get the house back. Therefore you are requested not to allow the opposite party to reap the harvest of their wrongful act by cancelling the transfer order. The connected documents can be shown an desire.

Gontd... 1/4.

# EVICTION/EJECTMENT BUITE OF HOUSE NO. 191/18

The eviction/ejectment suite of house no. 191/18
wherein the applicant is residing in its outer room
is in process and the transfer order of the applicant
will certainly give opportunity to opposite party to
establish the need of the applicant ds non honofide, and
non require as he stands transferred from LUTA CM and
as such the whole purpose and aim of the suite will be
defeated and house can not be get vacated. The connected
documents can be shown on decire.

Now the same house is costing above Rs. 80,000/- and if the applicant looses the possession of it he will have to suffer the loss of Rs. 80,000/- for which applicant finally believes that your honour will not allow the applicant to suffer such loss and by show of mercy caned the transfer order for BAB DIA.

# TO HER 'ET FOR TALLORING BLOP AT MAZIRADAD LICATION

# KIDHAPPING OF CUNCIES SON (DER WH MADARK SIDD DUE)

...

That on 23rd Dec '73 the opposite party just to quench the thurst of their vanity very eleverly managed to Edding the younger son of the applicant while he was on duty on receipt of telephonic report applicant went house and lodged the report telegraphically as the opposite party had greased the palm of Police thoroughly. Now, honour can imagin that while in presence of applicant the applicant by Fistal on 18.3.75 by taking attacked the applicant by Fistal on 18.3.75 by taking the law in their hands. What will happen when applicant will go on transfer to BADIMA. Anthorities will not be able to save the life and property of my family and children. Therefore it will be human if the transfer order of the applicant is cancelled. The report can be shown on desire.

That the applicant is beset by troubles and is considered and find himself unable to move from LUCK TOW because of the danger of invasion upon the life and property of the applicant and the sworl of danger of life will property of the applicant and the sworl of danger of life will property on the bead of his family and children too is remain hanging on the bead of his family and children too is remain hanging on that name of the sworld transfer is likely so wery imminent that name of the loss bendanced for which the months of the sworld in the bendanced for which the months of the sworld in the bendanced for which the months of the sworld in the bendanced for which the sworld in the sworld in

That Min-O's Br Transfer Policy is wordedin a distinct and definite terms and the power of transfer, stages of transfer, conditions of transfer, timing of transfers are not hedged in by any technical hurdle. This over riding and exceptional power importing decision on transfer has been vering OR OG LUCKNOW and to be excersise sparingly only in furtherance the cause of justice and stop injustice to be de or Already done to the subordinates. Leadinger with your house

That the applicant reserved the right of/submitting other appeal if itsdecided otherwise containing penal of evil consequences or subversive to the applicants interest.

That the applicant has rendered unbotted and unblemished service of more than 22 years and intend to go on retirement after completion of 25 years service. By virtue of such long service he charished the right of remaining in home town much before the retirement mgm date. Hence year are requested to keep the applicant in Lucknow Station in wie of above frots.

That the form of posting order of the spalie ant without complying the spalic abts Rain-C's Br transfer policy or without observing the drill is neither a decision nor a The order of Posting is made for collateral perfisct order. purpose, with oblique motive and in making this order authoriti at the helm of the onair and actuated by mallice resulting in unnecessary harrasament and penal consequences as stated in foregoing paras. The applicant is noither longest stayes in terms of definition envisaged in Linco's Er transfer policy nor is junior most. The names of longest stayes who must move arrange tive of reasons behind them from Lucknow are as under any then applicant turn comes for move. only then applicant turn comes for move :-

Supit b/R cde II

1. Shri A.K.Gelloola, 2. Shri R.D. Mishka, 3. Shri KARDAH ST GH, -da

a da

-40-

4. Shri MAKI AMED, 5. Shri Alter Mussain, 6. Shri Sushil Movel, #dri

ad?a

7. Shri S.N.Srivastavs, -do-

The applicant feels it a shame that departmental withdrities at the helm of the chair surrendering and kneeling before erring set of the strong iffuencial persons have before erring set of the strong iffuencial persons have smyed shri Kartar Singh, Supdt B/R Gde II by including his name infairly in the list of volunteer due for posting to make infairly in the list of volunteer due for posting to hard Tenure Station which emperent on records. Ehri Kartar Hard Tenure Station which emperent on records. Ehri Kartar Singh, was ordered to move to BABI'M vide Osiz LUCKNOW letter Singh, was ordered to move to BABI'M vide Osiz LUCKNOW letter Singh, vas ordered to move to BABI'M Gde II was then empered the onse ognist such order. Secrificed who also represented the onse ognist such order. Singly his name two was deleted from posting order to BABIEM finally his name two was deleted from posting order to BABIM Now unfortunate applicant has been selected for harrassment and discrimination, therefore your honour is requested to examine the impugned order to see that oblique motive, harrassment and the impugned order to see that oblique motive, harrassment and the impugned order to see that oblique motive, harrassment and the impugned order to see that oblique motive, harrassment and the impugned order to see that oblique motive, harrassment and the impugned order to see that oblique motive, harrassment and the impugned order to see that oblique motive, harrassment and the impugned order to see that oblique motives are the second order. ment eto is either a mere motive or the very foundation of transfer order, then applicant must be used from being subject to such injustice as such because this order visits the applicant with penal and evil consequences. 

20

Annen-3(c)

That under such circumstances when applicant impact of departmental help to save his life and property as well as the life of his family members too which are in grave danger. It will be human if transfer order is conveiled, otherwise such debotch opposite party will sertainly not let the family of the applicant live percefully and it is manifestly clear that applicant too in such circumstances will not be able to perform his duties at transferred place and unaccess arily his very and vigare, love and layely to the department will be injured by the impact of such transfer.

In view of above Sixonastances the applicant bewever tropes that due to show of meroy, human a feeling of your honour and slight positive of forts the applicant will be saved from transfor and will be extended opportunity to defend the Civil and Criminal Cases at Lucknew to save his life and remove the denger of life of his family members and get his own house vacated from Opposite Party and simultenously get back the Tailoring Shop from his Uncles

Thanking You,

Yours faithfully

Dated 03 Apr'82.

Smoot B/Be Ggp II MES/430886 AGE (P) (INDER) LUCKHOW

eje

Received Stuby man